Sixteenth Lok Sabha XIV Session (29/01/2018 to 06/04/2018)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, January 29, 2018/Magha 9, 1939 (Saka)

No. 259

12.21 P.M.

1. National Anthem

The National Anthem was played.

12.22 P.M.

President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 29th January, 2018.

12.23 P.M.

3. Papers laid on the Table

A copy (Hindi and English versions) of the Economic Survey 2017-18 (Volume 1 and Volume 2) was laid on the Table.

12.23 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 1st February, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 1, 2018/Magha 12, 1939 (Saka)

No.260

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Chintaman Navsha Wanaga, a sitting Member of the Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

2. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, as per the well settled convention in the event of death of a sitting member, the House is adjourned for the day without transacting any other business as a mark of respect after the Obituary Reference to the passing away of the Member is made in the House.

Keeping in view this convention, I would have adjourned the House for the day, however, today's sitting, has been specifically fixed by the Hon'ble President for presentation of the Union Budget for the financial year 2018-19, which you are all well aware, is a constitutional obligation.

Hence the situation being exceptional, the House may go ahead with the presentation of the Union Budget for 2018-19. However, as a mark of respect to the departed soul, the House would not sit tomorrow, i.e., 2 February, 2018."

11.03 A.M.

3. The Union Budget – 2018-2019

Shri Arun Jaitley presented a statement of the estimated receipts and expenditure of the Government of India for the year 2018-2019.

12.50 P.M.

4. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Arun Jaitley laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

5. Government Bill-Introduced

The Finance Bill, 2018

12.52 P.M.

6. Report of Business Advisory Committee

*Shri Ananth Kumar presented the Fiftieth Report of the Business Advisory Committee.

12.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th February, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

^{*}Minister of Parliamentary Affairs.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 5, 2018/Magha 16, 1939 (Saka)

No.261

11.00 A.M.

1. Oath

The following members took oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Dr. Karan Singh Yadav	Alwar	Rajasthan	Oath	Hindi
2.	Shri Raghu Sharma	Ajmer	Rajasthan	Oath	Hindi
3.	Smt. Sajda Ahmed	Uluberia	West Bengal	Oath	English

11.05 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of Shri Hukum Singh, a sitting Member of the Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2

3. Questions

(i) As the House adjourned after making Obituary Reference, Starred Questions

could not be called for oral answers. Starred Question Nos. 21–40 put down

in the Order Paper for the day were, therefore, treated as Unstarred and

their answers together with the answers to Unstarred Question Nos. 231-

460 would be printed in the Official Report for the day.

(ii) As the sitting of Lok Sabha fixed for Friday, the 2nd February, 2018 was

cancelled, the replies to Starred Question Nos. 1-20 listed for that day were

also treated as Unstarred and their answers together with the answers to

Unstarred Question Nos. 1–230 would also be printed in the official report

for the day.

11.09 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th February, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 6, 2018/Magha 17, 1939 (Saka)

No.262

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming H.E. Mr. Fidel Espinoza, President of the Chamber of Deputies of the Republic of Chile and Members of the Parliamentary Delegation from the Republic of Chile who were on a visit to India as honoured guests.

11.02 A.M.

2. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the Indian Under-19 Cricket Team for winning World Cup for the fourth time by beating Australia in the final of ICC Under-19 World Cup on 3 February, 2018 in New Zealand.

11.05 A.M.

3. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 11.20 A.M.)

11.20 A.M.

Starred Question Nos. 42–44 were orally answered. Replies to Starred Question Nos. 45–60 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos.461–531, 533-690 were laid on the Table.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2018-2019.
- (2) Detailed Demands for Grants of the Ministry of Home Affairs (Volume II) (Union Territories) for the year 2018-2019.
- (3) A copy of the Notification No. S.O.4065(E) (Hindi and English versions) published in Gazette of India dated 26th December, 2017, making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2018-2019.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for the year 2018-2019.
- (6) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2016-2017.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2018-2019.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2018-2019.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2018-2019.

- (11) A copy of the Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2017 (Hindi and English versions) published in Notification No. S.O.4082(E) in Gazette of India dated 28th December, 2017 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2014-2015.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the years 2003-2004 to 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the years 2003-2004 to 2011-2012.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Assam Rifles, Para Medical Staff, Group 'C' Combatised Posts, Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.389 in weekly Gazette of India dated 25th November, 2017 under Section 167 of the Assam Rifles Act, 2006.
- (17) A copy of the Apprenticeship (Sixth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1525(E) in Gazette of India

dated 20th December, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2016-2017.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2016-2017.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2015-2016.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the First Statutes of the Footwear Design and Development Institute (Hindi and English versions) published in Notification No. G.S.R. 63(E) in Gazette of India dated 25th January, 2018 under sub-section (1) of Section 27 of the Footwear Design and Development Institute Act, 2017.

- (23) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 1997-1998 to 2000-2001.
 - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 1997-1998 to 2000-2001, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2016-2017.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Corrigendum* (Hindi and English versions) to the Audited Accounts of the University Grants Commission for the year 2016-2017.

^{*}Audited Accounts were laid on 05.01.2018.

% (30) A copy of Notification No. 24/2018-Customs (Hindi and English versions) published in Gazette of India dated 6th February, 2018, together with an explanatory memorandum seeking to further amend Notification No. 50/2017-Customs dated 30.06.2017 so as to increase import duty on sugar (Raw sugar, Refined or White sugar, Raw sugar if imported by bulk consumer) under tariff head 1701, from the present 50% to 100% with immediate effect and without an end date under Section 159 of the Customs Act, 1962.

%(31) A copy of Notification No. 25/2018-Customs (Hindi and English versions) published in Gazette of India dated 6th February, 2018, together with an explanatory memorandum seeking to increase BCD tariff rate on Chana (chickpeas), falling under Tariff heading 0713 20 00, of the First Schedule to the Customs Tariff Act, 1975 from 30% to 40% under sub-section (7) of Section 9A of the said Act.

6. Assent to Bills

- (I) Secretary General laid on the Table the following 6 Bills passed by the Houses of Parliament during the Thirteenth Session of the Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 18th December, 2017:-
 - 1. The Appropriation (No.5) Bill, 2017;
 - 2. The National Bank for Agriculture and Rural Development (Amendment) Bill, 2018;
 - 3. The Insolvency and Bankruptcy Code (Amendment) Bill, 2018;
 - 4. The Goods and Services Tax (Compensation to States) Amendment Bill, 2017;
 - The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2018; and
 - 6. The Appropriation Bill, 2018.

[%]At 4.36 P.M.

- (II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 7 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017;
 - 2. The Indian Institutes of Management Bill, 2017;
 - 3. The Companies (Amendment) Bill, 2017;
 - 4. The Repealing and Amending Bill, 2017;
 - 5. The Indian Institute of Petroleum and Energy Bill, 2017;
 - 6. The Repealing and Amending (Second) Bill, 2017; and
 - 7. The Indian Forest (Amendment) Bill, 2017.

7. Action Taken Statements of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) laid the Final Action Taken Statements (Hindi and English Versions) of the Government on the Recommendations contained in Chapter I of the following Reports:-

- (1) Tenth Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Twenty-second Report (15th Lok Sabha) on Threat Perception and Preparedness of the Forces including incursion on borders, coordination mechanism with the Central Armed Police Forces and Border connectivity through Road, Air and Rail.
- (2) Eleventh Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Third Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2014-15 on Army (Demand No. 22)'.
- (3) Thirteenth Report on `Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report of the Standing Committee on Defence (16th Lok Sabha) on `Demands for

- Grants of the Ministry of Defence for the year 2014-15 on Ordnance Factories and Defence Research and Development Organization (Demand Nos. 25 & 26)'.
- (4) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Ninth Report of the Standing Committee on Defence(16th Lok Sabha) on 'Demands For Grants (2015-16) of the Ministry of Defence on Ordnance Factories and Defence Research and Development Organisation (Demand No. 26 and 27)'.
- (5) Eighteenth Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Seventh Report of the Committee (Sixteenth Lok Sabha) on `Demands for Grants(2015-16) of the Ministry of Defence on Army (Demand No. 23)'.
- (6) Twenty-fifth Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Twentieth Report (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2016-17 on Army, Navy and Air Force (Demand No. 22)'.
- (7) Twenty-sixth Report of the Standing Committee on Defence (2015-16) on the Observations/Recommendations contained in the Twenty-first Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants (2016-17) of the Ministry on Defence on Ordnance Factory Board, Defence Research and Development Organisation, Ex-Servicemen Contributory Health Scheme, Directorate General Quality Assurance and National Cadet Corps (Demand No. 20)'.

8. Statement by Minister

The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2017-18), pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.

9. Motions for Elections to Committees

(i) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019."

The motion was adopted.

(ii) Shri Mallikarjun Kharge moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019."

The motion was adopted.

(iii) Shri Mallikarjun Kharge moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the

 1^{st} May, 2018 and ending on the 30^{th} April, 2019 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Shanta Kumar moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019."

The motion was adopted.

(v) Shri Shanta Kumar moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019 and do communicate to this House the names of the members so nominated by Rajya Sabha." The motion was adopted.

(vi) Dr. Kirit P. Solanki moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019."

The motion was adopted.

(vii) Dr. Kirit P. Solanki moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

10. Motion regarding Joint Committee on Offices of Profit

Shri Kalraj Mishra moved the following motion :-

"That this House to recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancies caused by the disqualification of Shri Sharad Yadav w.e.f 4th December, 2017 and to be caused on the retirement of Shri C.P. Narayanan w.e.f. 1st July, 2018 respectively from Rajya Sabha and do communicate to this House the name of the Members so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

11. Motion

*Shri Ananth Kumar moved the following motion :-

"That this House do agree with the Fiftieth Report of the Business Advisory Committee presented to the House on the $1^{\rm st}$ February, 2018."

The motion was adopted.

^{*}Minister of Parliamentary Affairs.

12.18 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Jayshreeben K. Patel regarding need to formulate a comprehensive agriculture policy for farmers.
- (2) Shri Sushil Kumar Singh regarding need to expedite construction and conversion of Sherghati-Imamganj-Salaiya state highway in Bihar and Tarhansi-Daltonganj state highway in Jharkhand into National Highways.
- (3) Shri Jagdambika Pal regarding need to enhance the honorarium paid to Anganwadi workers.
- (4) Shri Arjunlal Meena regarding need to establish a Kendriya Vidyalaya in Kherwara Tehsil headquarters of Udaipur district, Rajasthan.
- (5) Dr. Kirit P. Solanki regarding atrocities/crimes against SCs and STs.
- (6) Shri Ganesh Singh regarding need to provide reservation to faculties in Central Universities belonging to Other Backward Classes.
- (7) Shri Mansukhbhai Dhanjibhai Vasava regarding need to release adequate water in Narmada river in Gujarat from Sardar Sarovar dam.
- (8) Shri Ramesh Bidhuri regarding need to increase the retirement age of home guards to 60 years in Delhi.
- (9) Shri Rameswar Teli regarding need to provide Piped Natural Gas (PNG) to every household in Assam.
- (10) Shri Laxmi Narayan Yadav regarding need to award senior fellowship to researchers belonging to backward classes in Indian Council of Philosophical Research, New Delhi.
- (11) Dr. Kirit Somaiya regarding delay of flights at Mumbai Airport.
- (12) Shri Sharad Tripathi regarding need to ensure transparency in development of Maghar, the birth place of Sant Kabir in Uttar Pradesh.

- (13) Shri Chhedi Paswan regarding need to set up a Solar Park in Rohtas district, Bihar.
- (14) Shri Rattan Lal Kataria regarding need to develop Guru Gobind Singh Tourist Circuit in Ambala parliamentary constituency, Haryana.
- (15) Shri M. K. Raghavan regarding need to restore Haj embarkation point at Kozhikode Airport in Kerala.
- (16) Shri Suresh Kodikunnil regarding problems faced by workers engaged in cashew processing Units in getting medical treatment.
- (17) Shri Rajeev Shankarrao Satav regarding need to provide financial assistance to cotton growers who suffered loss of crops due to attack of pink ball worm in Maharashtra.
- (18) Shri R. Gopalakrishnan regarding need to curb road accidents on National Highways in Tamil Nadu.
- (19) Shri P.R. Senthilnathan regarding need to allocate Rs 20 crore for archaeological excavations at Keezhadi near Madurai in Tamil Nadu.
- (20) Smt. Pratyusha Rajeshwari Singh regarding need to withdraw the fee-hike in Navodaya Vidyalayas.
- (21) Shri Arvind Sawant regarding need to consider re-location of Central Cottage Emporium, Mumbai.
- (22) Shri Jayadev Galla regarding Amaravati Anantapur Expressway Project.
- (23) Shri Y.S. Avinash Reddy regarding need to shift 2015-16 batch of MBBS students of Fathima Institute of Medical sciences, Andhra Pradesh to other medical college(s).
- (24) Smt. P. K. Sreemathi Teacher regarding need to provide Central share of arrears for Sarva Siksha Abhiyan project in Kannur district of Kerala.
- (25) Shri Dushyant Chautala regarding execution of proposed rectification in BML Barwala Link Canal for the benefit of Haryana.

- (26) Shri Kunwar Haribansh Singh regarding need to change the name of Dadupur Railway Station in Pratapgarh parliamentary Constituency, Uttar Pradesh as Raniganj Railway Station and also improve passenger facilities there.
- (27) Shri Prem Singh Chandumajra regarding need to prevent and protect agricultural crops from damage by wild animals in Punjab.
- (28) Shri N. K. Premachandran regarding need to complete the construction work of second terminal at Kollam Railway Station in Kerala.

12.19 P.M.

13. Submission by Members

Members of State of Andhra Pradesh raised the issue regarding Non - implementation of the provisions of Andhra Pradesh Reorganisations Act, 2014 by the Union Government.

*Shri Ananth Kumar responded

**Shri Arun Jaitley also responded

^{*}Minister of Parliamentary Affairs

^{**} At 4.43 P.M., Minister of Finance and Minister of Corporate Affairs.

12.23 P.M.

Time Allotted: 10 Hours Time Taken: 9 Hrs. 10 Mts.

Balance time: 50 Mts.

14. Motion of Thanks on the President's Address

Shri Rakesh Singh moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2018'."

Shri Pralhad Venkatesh Joshi seconded the motion and spoke.

2.26 P.M.

Thereafter, the Speaker made the following observation:-

"Hon'ble Members, whose amendments to the Motion of Thanks have been circulated, may, if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial number of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case any Members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

Three Hundred Seventy Five (1–199, 201–244, 266–291, 301, 302, 305–308, 310–318, 371–435, 496, 557–563, 568–585) Amendments were moved.

The following members took part in the debate:-

1. #Shri Mallikarjun Kharge

(Due to interruptions in the House, Lok Sabha adjourned at 2.32 P.M. and re-assembled at 2.47 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 2.55 P.M. and re-assembled at 3.31 P.M.)

- 2. Dr. P. Venugopal
- 3. *Shri R. Dhruvanarayana
- 4. *Dr. K. Kamaraj
- 5. *Kunwar Pushpendra Singh Chandel
- 6. *Shri Mulayam Singh Yadav
- 7. *Shri D.K. Suresh
- 8. *Shri Mullapally Ramachandran
- 9. *Dr. Kirit P. Solanki
- 10. *Shri Ganesh Singh
- 11. *Shri Rameswar Teli
- 12. *Mohd. Asrarul Hauqe
- 13. *Shri Hariom Singh Rathore
- 14. *Shri Dhananjay Mahadik
- 15. *Shri Ninong Ering
- 16. *Shri Daddan Mishra
- 17. *Smt. Supriya Sule
- 18. *Dr. Sunil Baliram Gaikwad
- 19. *Shri Gopal Shetty
- 20. *Shri Ashwini Kumar
- 21. *Dr. Thokchom Meinya

He also resumed his speech after the House re-assembled.

^{*}Written speeches were laid on the Table.

- 22. *Shri Rabindra Kumar Jena
- 23. *Shri Jose K. Mani
- 24. *Dr. P.K. Biju
- 25. *Shri Rajeev Satav
- 26. *Shri Satyapal Singh
- 27. *Dr. Ratna De (Nag)
- 28. Shri Kalyan Banerjee
- 29. *Shri P. Karunakaran
- 30. *Shri Ravindra Kumar Pandey
- 31. *Smt. Meenakashi Lekhi
- 32. Shri Bhartruhari Mahtab
- 33. *Smt. V. Sathyabama
- 34. *Shri T.G. Venkatesh Babu
- 35. *Shri K. Ashok Kumar
- 36. Shri Anandrao Adsul
- 37. *Dr. Karan Singh Yadav
- 38. *Dr. Raghu Sharma
- 39. *Smt. Kothapalli Geetha
- 40. *Shri Birendra Kumar Choudhary
- 41. *Shri S.P. Muddahanume Gowda
- 42. *Shri Jitendra Chaudhary
- 43. Shri B. Vinod Kumar
- 44. *Smt. Anju Bala
- 45. *Shri Shrirang Appa Barne
- 46. *Shri Vishnu Dayal Ram
- 47. *Shri Vinayak Bhaurao Raut

*Written speeches were laid on the Table.

- 48. Shri Mohd. Salim
- 49. *Shri P.R. Sundaram
- 50. *Shri Raghav Lakhanpal
- 51. *Shri Nishikant Dubey
- 52. *Smt. Riti Pathak
- 53. Shri Thota Narasimham
- 54. *Shri P.V. Midhun Reddy
- 55. *Shri Ramen Deka
- 56. Shri Tariq Anwar
- 57. *Smt. Jyoti Dhurve
- 58. *Adv. Joice George
- 59. Shri Jyotiraditya M. Scindia
- 60. Dr. Sanjay Jaiswal
- 61. Shri C. Mahendran
- 62. Kum. Sushmita Dev
- 63. Shri Prem Singh Chandumajra
- 64. *Shri G. Hari
- 65. *Shri Raksha Nikhil Khadse
- 66. *Shri Sharad Tripathi
- 67. Shri A. Anwar Raajha
- 68. *Dr. Heena Gavit
- 69. *Shri Prabhubhai Nagarbhai Vasava
- 70. *Shri A.T. Nana Patil
- 71. *Adv. Narendra Keshav Sawaikar
- 72. Shri Bhagwant Mann
- 73. Shri Jay Prakash Narayan Yadav

*Written speeches were laid on the Table.

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- 74. Shri Om Birla
- 75. *Dr. Kulamani Samal
- 76. *Dr. A. Sampath
- 77. *Shri C.N. Jayadevan
- 78. *Shri Vinod Sonkar
- 79. Shri Radheshyam Biswas
- 80. *Dr. Ramesh Pokhriyal Nishank
- 81. Shri P.K. Kunhalikutty
- 82. Shri Dushyant Chautala
- 83. *Shri Jugal Kishore Sharma
- 84. Shri Kaushalendra Kumar
- 85. *Smt. Veena Devi
- 86. Shri T. Radhakrishnan
- 87. Smt. Kakoli Ghosh Dastidar
- 88. *Shri Anto Antony
- 89. Shri Jagdambika Pal
- 90. Shri Asaduddin Owaisi
- 91. *Shri Bhairon Prasad Mishra
- 92. Smt. Rama Devi
- 93. Shri N.K. Premachandran
- 94. Shri Ramesh Bidhuri
- 95. Shri Rajesh Ranjan alias Pappu Yadav
- 96. Shri K.H. Muniyappa
- 97. Smt. Jayshreeben Patel

*Written speeches were laid on the Table.

- 98. Shri R.K. Bharathi Mohan
- 99. Shri Ram Kumar Sharma

The discussion was not concluded.

10.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th February, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 7, 2018/Magha 18, 1939 (Saka)

No.263

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61–65 were orally answered. Replies to Starred Question Nos. 66–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.691–920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2018-2019.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2018-2019.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel for the year 2018-2019.
- (4) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for the year 2018-2019.

- (ii) Detailed Demands for Grants of the Ministry of Planning for the year 2018-2019.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Space for the year 2018-2019.
 - (ii) Detailed Demands for Grants of the Department of Atomic Energy for the year 2018-2019.
 - (iii) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2016-2017.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Telecommunication Interconnection Regulations, 2018 (1 of 2018) (Hindi and English versions) published in Notification No. F. No. 10-10/2016-BB&PA in Gazette of India dated 1st January, 2018 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2016-2017.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2016-2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology, New Delhi, for the year 2016-2017.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2016-2017.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2018-2019.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2018-2019.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Thirty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Twenty-sixth Report of the Committee on Subordinate Legislation based on Rules/Regulations framed under AIIMS Act, 1956.
- (2) Twenty-seventh Action Taken Report of the Committee on Subordinate Legislation on the observations/recommendations contained in Twenty-second Report of the Committee (Sixteenth Lok Sabha).

6. Reports of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the following Reports* (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Ninth Report on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Oil and Natural Gas Corporation' pertaining to the Ministry of Petroleum & Natural Gas.
- (2) Tenth Report on 'Need for greater budgetary allocations for various welfare measures/schemes for OBCs' pertaining to the Ministry of Social Justice & Empowerment.
- (3) Eleventh Report on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Food Corporation of India' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.

^{*}These Reports were presented to Hon'ble Speaker, Lok Sabha on 14th December, 2017 under Direction 71A of the Directions by the Speaker, Lok Sabha. The Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter was duly notified vide Lok Sabha Bulletin Part-II dated 28th December, 2017.

7. Statements of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid on the Table the following Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing action taken by the Government on the recommendations/observations contained in the First Report (Sixteenth Lok Sabha) of the Committee regarding action taken by the Government on the recommendations/observations contained in the Fourth Report (Fifteenth Lok Sabha) on Reservation in employment and Welfare measures for OBCs in the Reserve Bank of India pertaining to the Ministry of Finance (Department of Financial Services).
- (2) Statement showing action taken by the Government on the recommendations/observations contained in the Seventh Report (Sixteenth Lok Sabha) of the Committee regarding action taken by the Government on the recommendations/observations contained in the Fifth Report (Sixteenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their Welfare in Indian Oil Corporation Limited' pertaining to the Ministry of Petroleum and Natural Gas.

12.05 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Mala Rajya Laxmi Shah regarding need to provide civic facilities in New Tehri, Uttarakhand.
- (2) Shri Sukhbir Singh Jaunpuria regarding need to provide stoppage of Dayodaya Express (Train No. 12181/82) and Jaipur-Indore Express (Train

- No. 12973/74) at Isarda Railway Station in Tonk-Sawai Madhopur parliamentary constituency, Rajasthan.
- (3) Shri Dushyant Singh regarding need to include milk in Mid-day Meal Scheme.
- (4) Dr. Bhagirath Prasad regarding cultivation of bamboo in Chambal Region of Madhya Pradesh.
- (5) Shri Rajiv Pratap Rudy regarding construction of national highway connecting NH 19, NH 28 and NH 28B in Bihar.
- (6) Smt. Meenakashi Lekhi regarding organ donation in the country.
- (7) Shri Sunil Kumar Singh regarding need to send a central team to report on pollution of rivers in Chatra parliamentary constituency, Jharkhand and to take necessary remedial measures.
- (8) Shri Bhanu Pratap Singh Verma regarding need to set up a Gas Filling Station of Gas Authority of India Limited at Village Kheri, Tehsil Konch in Jalaun parliamentary constituency, Uttar Pradesh.
- (9) Shri Gopal Chinayya Shetty regarding need to release remaining funds to Maharashtra Government under Vidarbha Intensive Irrigation Development Programme and also extend the fund-utilisation period upto 2019-20.
- (10) Shri Prahlad Singh Patel regarding need to shift antique statue of Devi Rukmani from Archeologoical Museum at Vidisha to Damyanti Archeological Museum, Damoh district, Madhya Pradesh for safe custody.
- (11) Shri Nihal Chand Cahuhan regarding need to compensate farmers whose land falls on barbed wire fencing on international border.
- (12) Smt. Riti Pathak regarding need to create Legislative Council in Madhya Pradesh.
- (13) Shri Ajay Nishad regarding need to impress upon Government of Bihar to conduct feasibility study of construction of Tirhut canal phase-II and protect the interests of farmers.

- (14) Dr. Sanjay Jaiswal regarding honouring private medical practitioners doing free service under Pradhan Mantri Surakshit Matritva Abhiyan.
- (15) Col. (Retd.) Sona Ram Choudhary regarding need to provide alternative land to farmers of Bikaner, Jaisalmer and Barmer districts in Rajasthan whose lands fall beyond fencing along international border in Rajasthan.
- (16) Shri R. Dhruvanarayana regarding need to establish an Integrated Bio-Centre for Horticulture crop in Chamarajanagar Parliamentary Constituency of Karnataka.
- (17) Shri D. K. Suresh regarding shortage of coal supply to power Plants in Karnataka.
- (18) Shri K. Ashok Kumar regarding need to implement recommendations of Kamlesh Chandra Committee report on Gramin Dak Sevaks
- (19) Shri K. N. Ramachandran regarding need to expedite various railway works in Sriperumbudur parliamentary constituency of Tamil Nadu.
- (20) Dr. Kulamani Samal regarding need to name the superfast train running between Puri and Paradip in Odisha as Adikabi Sarala Das Superfast Express.
- (21) Shri Chandrakant B. Khaire regarding need to provide Metro rail service in Sambhajinagar in Aurangabad parliamentary constituency, Maharashtra.
- (22) Shri B. B. Patil regarding need to construct a flyover on National Highway 161 at Madnur in Zahirabad parliamentary constituency of Telangana.
- (23) Shri Shailesh Kumar (Bulo Mandal) regarding need to provide reservation to Marariya caste of Muslim community in Bihar.
- (24) Shri Vijay Kumar Hansdak regarding need to shift headquarters of Coal India Limited from Kolkata to Jharkhand.
- (25) Shri (Adv.) Joice George regarding need for early completion of Angamaly Sabari Railway line Project in Kerala.

12.12 P.M.

9. Motion of Thanks on the President's Address – Adopted

Time Taken: 10 Hrs. 43 Mts.

Further consideration of the following motion moved by Shri Rakesh Singh on 6th February, 2018, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 29, 2018'."

The following members laid their written speeches on the Table:-

- 1. Dr. Jayakumar Jayavardhan
- 2. Shri Ram Tahal Choudhary
- 3. Shri Md. Badaruddoza Khan
- 4. Smt. Dev (Moon Moon Sen) Varma
- 5. Smt. Ranjaben Bhatt
- 6. Shri Ajay Mishra Teni
- 7. Ch. Malla Reddy
- 8. Shri Sunil Kumar Singh
- 9. Shri Bhanu Pratap Singh Verma
- 10. Smt. Hemamalini
- 11. Shri Naranbhai Kachhadiya
- 12. Shri Sanjay Dhotre
- 13. Smt. Darshana Jardosh
- 14. Shri Mansukhbhai Dhanjibhai Vasava
- 15. Shri Ramsinh Rathwa
- 16. Shri Chhotelal
- 17. Shri Vijaya Kumar S.R.
- 18. Shri Kapil Moreshwar Patil

- 19. Shri Devji M. Patel
- 20. Shri B.N. Chandrappa
- 21. Dr. Bharatiben D. Shyal
- 22. Prof. Chintamani Malviya
- 23. Shri Rahul Kaswan
- 24. Shri Sukhbir Singh Jaunapuria

Shri Narendra Modi replied to the debate.

All the amendments which were moved were put to vote and negatived.

The motion was adopted.

1.46 P.M.

10. Statutory Resolution-Adopted.

Shri Arun Jaitley moved the following Resolution:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.25/2018-Customs, dated 6th February, 2018 which seeks to increase the basic customs duty (BCD) on chana (chikpeas), falling under tariff item 0713 20 00, of the Customs Tariff Act from 30% to 40%."

The Resolution was adopted.

(Lok Sabha adjourned at 1.47 P.M. and re-assembled at 3.02 P.M.)

3.02 P.M.

11. The Union Budget - 2018-19

Time Allotted: 12 Hrs. Time Taken: 5 Hrs. 58 Mts. Balance: 6 Hrs. 02 Mts.

General Discussion on the Union Budget for 2018-19 commenced.

The following members took part in the debate:-

- 1. Dr. M. Veerappa Moily
- 2. Dr. Ramesh Pokhriyal 'Nishank'
- 3. Shri Vijaya Kumar S.R.
- 4* Shri Idris Ali
- 5* Shri Ramsinh Rathwa
- 6* Shri Naranbhai Kachhadiya
- 7* Shri Rameswar Teli
- 8. Prof. Saugata Roy
- 9* Shri Jose K. Mani
- 10* Shri Ram Tahal Choudhary
- 11* Smt. Kothapalli Geetha
- 12. Shri Tathagata Satpathy
- 13* Dr. P.K. Biju
- 14. Shri Adhalrao Patil Shivaji Rao
- 15* Shri P.R. Sundaram
- 16. Shri Jayadev Galla
- 17. Shri A.P. Jithender Reddy
- 18. Shri P. Karunakaran
- 19* Smt. Anju Bala
- 20* Smt. Butta Renuka
- 21. Smt. Supriya Sule

^{*}Written speeches were laid on the Table.

- 22* Prof. Richard Hay
- 23. Dr. Vara Prasada Rao V.
- 24* Dr. A. Sampath
- 25. Shri Jai Prakash Narayan Yadav
- 26. Dr. Kirit Somaiya
- 27* Shri A.T. Nana Patil
- 28. Shri K.N. Ramachandran
- 29* Dr. Sunil Baliram Gaikwad
- 30* Smt. Aparupa Poddar
- 31* Shri Ponguleti Srinivasa Reddy
- 32. Shri Ganesh Singh (speech unfinished)

The discussion was not concluded.

9.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th February, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

^{*}Written speeches were laid on the Table.

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 8, 2018/Magha 19, 1939 (Saka)

No.264

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Narsingh Narain Pandey, member of the Fifth Lok Sabha and; Shri Raghunath Jha, member of the Thirteenth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.06 A.M.

2. Starred Questions

Starred Question Nos. 81 and 82 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.29 A.M. and re-assembled at 11.45 A.M.)

11.45 A.M.

Starred Question No. 83 was orally answered. Replies to Starred Question Nos. 84–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.921–1150 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2018-2019.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for the year 2018-2019.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2018-2019.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2018-2019.
- (5) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Defence for the year 2018-2019.
 - (ii) Defence Services Estimates for the year 2018-2019.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2018-2019.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2018-2019.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Press Council (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.43(E) in Gazette of India dated 19th January, 2018 under sub-section (3) of Section 25 Press Council Act, 1978.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2018-2019.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, New Delhi, for the years 2013-2014 to 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy,

New Delhi, for the years 2013-2014 to 2015-2016.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping for the year 2018-2019.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Drinking Water and Sanitation for the year 2018-2019.
- (21) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2018-2019.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2018-2019.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2016-2017.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2018-2019.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2018-2019.
- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2018-2019.
- (28) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2018-2019.

5. Report of Committee on Public Undertakings

Shri Shanta Kumar presented the Twenty-second Report (Hindi and English versions) of the Committee on Public Undertakings on 'Financing of Renewable Energy Projects by Indian Renewable Energy Development Agency (IREDA) based on performance Audit Report No. 12 of 2015'.

*6. Reports of Committee on Papers laid on the Table

Shri Virendra Singh presented the Eighteenth and Nineteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2017-2018).

7. Reports of Standing Joint Committee on Offices of Profit

Shri Kalraj Mishra presented the Twenty-fourth, Twenty-fifth and Twenty-sixth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

8. Report of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the Twentieth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the Observations/ Recommendations contained in the Fifteenth Report on Demands for Grants of the Ministry of External Affairs for the year 2017-18.

^{*}At 12.57 P.M.

9. Statement of Standing Committee on External Affairs

Dr. Shashi Tharoor laid on the table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Twelfth Report on the subject 'Recruitment, structure and capacity building of IFS Cadre, including need for a separate UPSC examination for cadre, mid-career entry and in-service training and orientation'.

12.07 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Ajay Misra Teni regarding need to exempt handicraft and handloom industry from Goods and Services Tax.
- (2) Shri Ramdas C. Tadas regarding need to ensure setting up of assistance cell and office by Insurance companies under Pradhan Mantri Fasal Bima Yojana in every Tehsil headquarters in the country.
- (3) Shri Janardan Singh Sigriwal regarding need to introduce Mobile Soil Testing Centres in the Country.
- (4) Shri Vinod Kumar Sonkar regarding need to release prisoners who have served their prison terms and still languishing in jails in the country.
- (5) Shri Rajendra Agrawal regarding need to renovate heritage buildings of Chaudhary Charan Singh University in Meerut, Uttar Pradesh.
- (6) Shri Bhairon Prasad Mishra regarding need to set up shelter homes for 'Anna Pratha' cattle in Banda and Chitrakoot districts, Uttar Pradesh.

- (7) Shri Om Birla regarding need to set up IIT, IIIT and AIIMS in Kota city, Rajasthan.
- (8) Shri Jugal Kishore Sharma regarding need to provide residential plots to residents of border districts of Jammu & Kashmir forced to vacate their houses due to shelling from across the border.
- (9) Shri B. N. Chandrappa regarding need to provide financial assistance to drought affected Karnataka under NDRF.
- (10) Prof. K. V. Thomas regarding need to provide financial assistance to people affected by cyclone 'Ockhi' in Kerala.
- (11) Shri M.I. Shanavas regarding problems faced by people of north Kerala due to laying of pipeline by Gas Authority of India Limited.
- (12) Shri C. Mahendran regarding need to expedite release of fund for various centrally sponsored Schemes in Tamil Nadu.
- (13) Shri Rabindra Kumar Jena regarding installation of Doppler Weather Radars in Odisha.
- (14) Shri Krupal Balaji Tumane regarding need to improve promotion avenues for Store Khalasi in Railways and permit them to appear in departmental examination for the purpose.
- (15) Shri Srinivas Kesineni regarding need to provide stoppage of certain trains at Kondapalli Railway Station in Andhra Pradesh.
- (16) Shri Radheshyam Biswas regarding discrepancies in NRC Part Draft published in Assam.
- (17) Shri Kaushalendra Kumar regarding need to formulate a comprehensive policy to improve the condition of farmers in the country.
- (18) Shri Raju Shetti alias Devappa Anna regarding need to provide financial assistance to cotton growers in Maharashtra.

12.08 P.M.

11. The Union Budget - 2018-19

Time Taken: 12 Hrs. 13 Mts.

Further general discussion on the Union Budget for 2018-19 continued.

The following members took part in the debate:-

- 1. Shri Ganesh Singh (resumed his speech)
- 2* Smt. Ranjanben Bhatt
- 3* Shri Hariom Singh Rathore
- 4* Smt. Darshana Jardosh
- 5* Smt. Jayshreeben Patel
- 6* Shri P. Kumar
- 7* Shri Shrirang Appa Chandu Barne
- 8* Shri A. Arunmozhithevan
- 9* Shri C. Mahendran
- 10* Shri T.G. Venkatesh Babu
- 11* Shri S.P. Muddahanumegowda
- 12* Shri R. Dhruvanarayana
- 13* Shri Rajkumar Saini
- 14* Shri G. Hari
- 15* Shri Ladu Kishore Swain
- 16* Shri Anto Antony
- 17* Shri Idris Ali
- 18. Shri Y.S. Chowdary
- 19. Shri Dinesh Trivedi
- 20* Shri Balabhadra Majhi
- 21. Shri Rajan Vichare

*Written speeches were laid on the Table.

- 22. Dr. J. Jayavardhan
- 23* Shri Ram Mohan Naidu Kinjarapu
- 24* Shri Nalin Kumar Kateel
- 25* Shri Mullappally Ramachandran
- 26. Shri Vinod Kumar Sonkar
- 27* Smt. Jyoti Dhurve
- 28* Shri Raghu Sharma
- 29* Adv. Joice George
- 30* Shri Janardan Mishra
- 31* Dr. Krishna Pratap Singh
- 32. Shri Prem Singh Chandumajra
- 33* Dr. Shrikant Eknath Shinde
- 34* Shri Kodikunnil Suresh
- 35* Dr. Heena Vijaykumar Gavit
- 36. Shri Abhishek Singh
- 37. Shri Tej Pratap Singh Yadav
- 38* Shri P.C. Gaddigoudar
- 39. Shri Sharad Tripathi
- 40* Smt. Maragatham K.
- 41* Shri Dhanajay Mahadik
- 42* Shri Prahlad Singh Patel
- 43. Maulana Badruddin Ajmal
- 44. Shri Rattan Lal Kataria
- 45* Shri M. Murali Mohan
- 46* Smt. Veena Devi
- 47* Shri Vishnu Dayal Ram

^{*}Written speeches were laid on the Table.

- 48* Shri Nishikant Dubey
- 49. Shri Kaushalendra Kumar
- 50* Dr. Karan Singh Yadav
- 51* Shri Janak Ram
- 52. Smt. Raksha Tai Khadse
- 53* Shri Adhir Ranjan Chowdhury
- 54* Shri Mansukhbhai Dhanjibhai Vasava
- 55. Shri E.T. Mohammed Basheer
- 56* Shri Md. Badaruddoza Khan
- 57. Shri J. Jayasingh Thiyagaraj Natterjee
- 58* Shri B. Vinod Kumar
- 59. Shri Rajesh Ranjan
- 60* Shri Sanjay Dhotre
- 61* Dr. Prasanna Kumar Patasani
- 62. Dr. Banshilal Mahato
- 63. Shri Ram Kumar Sharma
- 64* Shri Kundariya Mohanbhai Kalyanjibhai
- 65* Shri Arka Keshari Deo
- 66* Shri Y.V. Subba Reddy
- 67* Shri Kesineni Nani
- 68* Shri K. Ashok Kumar
- 69* Dr. Thokchom Meinya
- 70* Dr. Bhola Singh
- 71* Shri Sushil Kumar Singh
- 72. Shri Uday Pratap Singh
- 73. Shri Rabindra Kumar Jena
- 74. Shri Lakhan Lal Sahu
- 75* Prof. (Dr.) Mamtaz Sanghamita
- 76. Shri N.K. Premachandran

^{*}Written speeches were laid on the Table.

- 77* Dr. Kirit P. Solanki
- 78* Smt. Riti Pathak
- 79* Shri Ravindra Kumar Pandey
- 80. Shri Daddan Mishra
- 81* Shri Tariq Anwar
- 82. Shri Bhagwant Mann
- 83* Dr. Yashwant Singh
- 84* Shri V. Elumalai
- 85. Shri Ajay Mishra Teni
- 86* Shri Rakesh Singh
- 87* Dr. Kulamani Samal
- 88. Shri Dushyant Chautala
- 89* Shri Harishchandra Chavan
- 90. Dr. Mahendra Nath Pandey
- 91* Shri Bahadur Singh Koli
- 92* Shri A.P. Nagarajan
- 93. Shri Vijay Kumar Hansdak
- 94. Shri C.N. Jayadevan
- 95. Smt. Kavitha Kalvakuntla
- 96* Shri Ramcharan Bohra
- 97* Shri Om Birla
- 98* Shri Lallu Singh
- 99* Shri Bhanu Pratap Singh Verma
- 100. Shri Prem Das Rai
- 101* Shri D.K. Suresh
- 102. Shri Bhairon Prasad Mishra
- 103. Shri Raju Shetti
- 104* Shri Bidyut Baran Mahato
- 105* Shri V. Sathya Bama

^{*}Written speeches were laid on the Table.

- 106. Shri Sunil Kumar Jakhar
- 107* Shri Chandra Prakash Joshi
- 108* Smt. Priyanka Singh Rawat
- 109* Shri Birendra Kumar Choudhary
- 110* Shri Hari Manjhi
- 111* Shri B.N. Chandrappa
- 112* Shri Rahul Kaswan
- 113* Smt. Poonamben Hematbhai Maadam
- 114. Shri Ravindra Kumar
- 115* Smt. Kamla Devi Patle
- 116* Smt. Rama Devi
- 117* Shri Nihal Chand Chauhan
- 118* Shri Sunil Kumar Singh
- 119* Shri Devji M. Patel
- 120* Shri Jugal Kishore
- 121* Shri Jagdambika Pal
- 122* Shri Anurag Singh Thakur
- 123* Shri Dharambir
- 124* Smt. R. Vanaroja
- 125* Shri Ram Charitra Nishad
- 126* Shri Sukhbir Singh Jaunpuria

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

6.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th February, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

^{*}Written speeches were laid on the Table.

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, February 9, 2018/Magha 20, 1939 (Saka)

No.265

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 102–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1151–1380 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2018-2019.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2018-2019.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Electronics and Information Technology for the year 2018-2019.

- (4) A copy of the Notification No. S.O. 07(E) (Hindi and English versions) published in Gazette of India dated 2nd January, 2018, appointing the 7th day of July, 2018 as the date on which the Mental Healthcare Act, 2017 shall come into force issued under sub-section (1) of Section 124 of the said Act.
- (5) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2017 (Hindi and English versions) published in Notification No. G.S.R.728(E) in Gazette of India dated 29th June, 2017 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2016-2017.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2016-2017.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2016-2017.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2016-2017.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2018-2019.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2015-2016.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Environment, Forests and Climate Change for the year 2018-2019.
 - (ii) Detailed Demands for Grants of the Ministry of Culture for the year 2018-2019.
 - (16) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2016-2017.
- (17) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2018-2019.
- (18) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications, for the year 2018-2019.
 - (ii) Detailed Demands for Grants of the Department of Posts for the year 2018-2019.
- (19) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2018-2019.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Affairs for the year 2018-2019.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Coal for the year 2018-2019.
- (ii) Detailed Demands for Grants of the Ministry of Mines for the year 2018-2019.
- (24) A copy of the Insecticides (Fourth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1588(E) published in Gazette of India dated 28th December, 2017 under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2016-2017.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2016-2017.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
 - (i) The Insurance Regulatory and Development Authority of India (Insurance Web Aggregators) Regulations, 2017 published in

- Notification No. F. No. IRDAI/Reg./4/141/2017 in Gazette of India dated 25th April, 2017.
- (ii) The Insurance Regulatory and Development Authority of India (Insurance Surveyors and Loss Assessors) (First Amendment) Regulations, 2017 published in Notification No. F. No. IRDAI/Reg./7/144/2017 in Gazette of India dated 17th May, 2017.
- (30) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.47(E) published in Gazette of India dated 20th January, 2018, together with an explanatory memorandum seeking to extend the last date for filing form GSTR-3B for December, 2017 till 22.01.2018.
 - (ii) The Central Goods and Services Tax (Amendment) Rules, 2018 published in Notification No. G.S.R.52(E) in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum.
 - (iii) G.S.R.53(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking reduction of late fee in case of delayed filing of form GSTR-1.
 - (iv) G.S.R.54(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking reduction of late fee in case of delayed filing of form GSTR-5.
 - (v) G.S.R.55(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking reduction of late fee in case of delayed filing of form GSTR-5A.
 - (vi) G.S.R.56(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking reduction of late fee in case of delayed filing of form GSTR-6.
 - (vii) G.S.R.57(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to extend date for filing the return in form GSTR-6.

- (viii) G.S.R.58(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to amend Notification No. 4/2017-Central Tax dated 16th June, 2017 for notifying e-way bill website.
- (ix) G.S.R.59(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to amend Notification No. 39/2017-Central Tax dated 13th October, 2017 for cross-empowerment of State tax officers for processing and grant of refund.
- (x) G.S.R.1598(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum seeking to extend the due dates for quarterly furnishing of form GSTR-1 for taxpayers with aggregate turnover of upto Rs. 1.5 crore.
- (xi) G.S.R.1599(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum seeking to extend the due dates for monthly furnishing of form GSTR-1 for taxpayers with aggregate turnover of more than Rs. 1.5 crore.
- (xii) G.S.R.1600(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum seeking to waive the late fee payable for failure to furnish the return in form GSTR-4.
- (xiii) G.S.R.1601(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum seeking to notify the date from which e-way Bill Rules shall come into force.
- (xiv) The Central Goods and Services Tax (Fourteenth Amendment) Rules, 2017 published in Notification No. G.S.R.1602(E) in Gazette of India dated 29th December, 2017, together with an explanatory memorandum.
- (xv) G.S.R.02(E) published in Gazette of India dated 1st January, 2018, together with an explanatory memorandum making certain

- amendments in the Notification No. 8/2017-Central Tax dated 27th June, 2017.
- (31) A copy of the Notification No. G.S.R.03(E) (Hindi and English versions) published in Gazette of India dated 1st January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Union Territory Tax dated 27th June, 2017 under Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) S.O.3895(E) published in Gazette of India dated 15th December, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
 - (ii) Notification No. 117/2017-Customs (N.T.) dated 19th December, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (iii) Notification No. 118/2017-Customs (N.T.) dated 19th December, 2017, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (iv) S.O.4105(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
 - (v) Notification No. 01/2018-Customs (N.T.) dated 4th January, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

- currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O.233(E) published in Gazette of India dated 15th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vii) Notification No. 06/2018-Customs (N.T.) dated 18th January, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) G.S.R.1579(E) published in Gazette of India dated 22nd December, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (ix) G.S.R.1580(E) published in Gazette of India dated 22nd December, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (x) G.S.R.1608(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xi) G.S.R.1609(E) published in Gazette of India dated 29th December, 2017, together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (xii) G.S.R.14(E) published in Gazette of India dated 5th January, 2018, together with an explanatory memorandum making certain

- amendments in the Notification No. 82/2017-Cus., dated 27th October, 2017.
- (xiii) G.S.R.15(E) published in Gazette of India dated 5th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (xiv) G.S.R.22(E) published in Gazette of India dated 12th January, 2018, together with an explanatory memorandum amending twenty customs notifications issued for implementing various Export Promotion Schemes so as to include Dhamra and Dighi ports in the list of ports from where imports and exports under such Export Promotion Schemes are permitted and it is a trade facilitation measure.
- (33) A copy of the Notification No. G.S.R.1538(E) (Hindi and English versions) published in Gazette of India dated 21st December, 2017 together with an explanatory memorandum seeking to extend the definitive anti-dumping duty on imports of 'Phthalic Anhydride', originating in or exported from Korea RP, Chinese Taipei and Israel, imposed for a period of one year, i.e. upto and inclusive of 23rd December, 2018 (unless revoked earler) in view of the initiation of sunset review investigation by the Designated Authority under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (34) A copy of Notification No. G.S.R.50(E) (Hindi and English versions) published in Gazette of India dated 22nd January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 89/2017-cus.,(N.T.) dated 21st September, 2017 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.
- (35) A copy of the Notification No. G.S.R.60(E) (Hindi and English versions) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to amend Notification No. 11/2017-Integrated Tax dated 13th October, 2017 for cross-empowerment of State tax

officers for processing and grant of refund under Section 24 of the Integrated Goods and Service Tax Act, 2017.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2015-2016.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2016-2017.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education, Gandhinagar, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the Gujarat Council of Elementary Education, Gandhinagar, for the years 2014-2015 and 2015-2016.

- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the years 2014-2015 and 2015-2016.
- (44) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2016-2017.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Jammu and Kashmir (Noor Society), Srinagar, for the year 2016-2017, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Jammu and Kashmir (Noor Society), Srinagar, for the year 2016-2017.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the years 2014-2015 and 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the years 2014-2015 and 2015-2016, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the years 2014-2015 and 2015-2016.
- (50) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2016-2017.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2016-2017.
- (52) A copy of the National Fire Service College, Nagpur, Professor, Associate Professor and Assistant Professor (Academic Group 'A' Posts) Recruitment (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.41(E) in Gazette of India dated 18th January, 2018 under article 309 of the Constitution.

- (53) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs for the year 2018-2019.
- (54) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2016-2017.
 - (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (55) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2018-2019.
- (56) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2018-2019
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul, for the year 2016-2017.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2018-2019.
- (60) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2018-2019.
- (iii) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2018-2019.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, India, Bhopal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, India, Bhopal, for the year 2015-2016.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2016-2017.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2016-2017.

- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2018-2019.

4. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2017-18):-

- (1) 87th Report on the subject 'Maintenance of Bridges in Indian Railways'.
- (2) 88th Report on the subject 'Excesses Over Voted Grants and Charged Appropriations (2015-16)'.
- (3) 89th Report on the subject 'Non-Compliance by Department of Posts'.

5. Reports of Standing Committee on Human Resource Development

Shri Faggan Singh Kulaste laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 300th Report on the Right of Children to Free and Compulsory Education (Second Amendment) Bill, 2017.
- (2) 301st Report on Action Taken Notes by Government on the observations /recommendations contained in the Two Hundred Ninetieth Report on Demands for Grants (2017-2018) of the Ministry of Human Resource Development (Department of School Education and Literacy).

6. Statement by Minister

The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations contained in the 24th Report of the Committee on 'Cluster Development Programme for Pharma Sector (CDP-PS)', pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

12.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Monday, the 5th March, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 5, 2018/Phalguna 14, 1939 (Saka)

No.266

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Rudolph Rodrigues, nominated member of the Sixth Lok Sabha; Shri Kamla Prasad Singh, member of the Eighth Lok Sabha; Shri Khagen Das, member of the Thirteenth, Fourteenth and Fifteenth Lok Sabhas and; Kumari Farida Topno, member of the Tenth and Eleventh Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.06 A.M.

2. Starred Questions

Starred Question Nos. 121 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 122–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1381-1610 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2018-2019.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2016-2017.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2016-2017.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

12.03 P.M.

5. Report of Business Advisory Committee

Shri Ananth Kumar presented the Fifty-first Report of the Business Advisory Committee.

6. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 10th February, 2018 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 29 January, 2018.'"

12.04 P.M.

7. Resignation from the membership of Lok Sabha

The Speaker informed the House that Shri Neiphiu Rio, an elected member from the Nagaland Parliamentary Constituency of Nagaland resigned from the membership of Lok Sabha and that she has accepted his resignation with effect from 22 February, 2018.

12.05 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt Poonam Mahajan regarding need to implement Law Commission Report on 'Transportation and Housekeeping of egg laying hens and broiler Chickens.
- (2) Smt Anju Bala regarding need to construct a rake point at Malihabad railway station in Uttar Pradesh.

- (3) Shri Raghav Lakhanpal regarding need to expedite doubling of Tapri Muzaffarnagar railway line in Uttar Pradesh.
- (4) Shri Ganesh Singh regarding need to make public the date of Socio-Economic and Caste Census 2011.
- (5) Shri Ravindra Kumar Pandey regarding need to provide development funds to members of Zila Parishad, Panchayat Samiti and Ward and ensure their participation in development programmes in Jharkhand.
- (6) Shri Nishikant Dubey regarding need to address shortage of drinking water in Godda parliamentary constituency, Jharkhand.
- (7) Shri Sunil Kumar Singh regarding need to accord approval to the proposal of Government of Jharkhand for setting up of a steel plant in Chatra district, Jharkhand.
- (8) Smt. Riti Pathak regarding need to ensure mandatory availability of free, clean and safe drinking water in all the educational institutes, hotels and other public service commercial establishments.
- (9) Dr. Ramesh Pokhriyal 'Nishank' regarding need to establish an international Research Institute of Yoga and Ayush in Uttarakhand.
- (10) Shri Ajay Mishra 'Teni' regarding need to stop production of firearms for civilian use in ordnance factories and to focus exclusively on production of international standard firearms for military use.
- (11) Smt. Jayshreeben K. Patel regarding need to preserve country's regional languages and dialects facing extinction.
- (12) Shri Ramdas C. Tadas regarding need to provide a relief package to farmers of Maharashtra particularly in Vidharbha region distressed due to loss of their crops caused by scanty and untimely rains.
- (13) Shri M.I. Shanavas regarding need for CBI enquiry into killing of a youth in Kerala.
- (14) Shri Mullappally Ramachandran regarding need to construct a new bridge on National Highway 66 in Kozhikoda district of Kerala.
- (15) Shri K. Ashokkumar regarding need to promote honey bee farming.
- (16) Shri K. Parasuraman regarding need to withdraw the decision to divert the route of Mannai Express.

- (17) Smt. Aparupa Poddar regarding setting up of a Sub-regional Science Centre at Goghat in Arambagh Parliamentary Constituency of West Bengal.
- (18) Prof. Saugata Roy regarding thorough investigation into recent Punjab National Bank fraud.
- (19) Shri Rabindra Kumar Jena regarding need to address pollution issues causing health problem.
- (20) Shri Krupal Balaji Tumane regarding need to provide payment receipts of crop insurance premium paid by farmers in the country.
- (21) Shri K. Rammohan Naidu regarding need to modernize railway stations at Tekkali and Pathaptanam in Srikakulam district of Andhra Pradesh.
- (22) Shri Vinod Kumar Boianapalli regarding need to release census data on language spoken in the country.
- (23) Smt. Supriya Sule regarding need to confer 'Bharat Ratna' posthumously on Mahatama Jyotibha Phule and Savitribai Phule.
- (24) Shri Kaushalendra Kumar regarding need to provide relief package to farmers of Nalanda parliamentary constituency, Bihar distressed due to loss of their betel leaf crop.

12.05 P.M.

(Due to interruption, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 6th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 6, 2018/Phalguna 15, 1939 (Saka)

No.267

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 141–160 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the Official Report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.01 P.M.)

12.01 P.M.

2. Papers laid on the Table

- (1) A copy of the National Capital Region Planning Board Recruitment and Promotion (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. A-12011/1/2017-Estt.(Vol-I) in Gazette of India dated 24th January, 2018 under Section 38 of the National Capital Region Planning Board Act, 1985.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-
 - (i) Annual Report of the National Human Rights Commission, India,

- New Delhi, for the year 2014-2015.
- (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2016-2017.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2016-2017.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

3. Reports of Standing Committee on Agriculture

Shri Janardan Mishra presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:

(1) Forty-seventh Report on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).

- (2) Forty-eighth Report on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) Forty-ninth Report on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).
- (4) Fiftieth Report on 'Demands for Grants (2018-19)' of the Ministry of Food Processing Industries.

4. Report of Standing Committee on Railways

Shri Gajanan Kirtikar presented the Nineteenth Report (Hindi and English versions) of the Standing Committee on Railways (2017-18) on Demands for Grants (2018-19) of the Ministry of Railways.

5. Reports of Standing Committee on Rural Development

- Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-
- (1) Forty-second Report on action taken by the Government on the recommendations contained in the Thirty-second Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Forty-third Report on action taken by the Government on the recommendations contained in the Thirty-third Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Rural Development (Department of Land Resources).
- (3) Forty-fourth Report on action taken by the Government on the recommendations contained in the Thirty-fifth Report (Sixteenth Lok

- Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Drinking Water and Sanitation.
- (4) Forty-fifth Report on 'Demands for Grants (2018-19)' of the Ministry of Drinking Water and Sanitation.

6. Reports of Standing Committee on Transport, Tourism and Culture

Shri Harish Chandra Meena laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Fifty-seventh Report on the Demands for Grants (2018-19) of the Ministry of Civil Aviation.
- (2) Two Hundred Fifty-eighth Report on the Demands for Grants (2018-19) of the Ministry of Culture.
- (3) Two Hundred Fifty-ninth Report on the Demands for Grants (2018-19) of the Ministry of Road Transport & Highways.
- (4) Two Hundred Sixtieth Report on the Demands for Grants (2018-19) of the Ministry of Shipping.
- (5) Two Hundred Sixty-first Report on the Demands for Grants (2018-19) of the Ministry of Tourism.

7. Motion

Shri Ananth Kumar moved the following motion:-

"That this House do agree with the Fifty-first Report of the Business Advisory Committee presented to the House on the 5^{th} March, 2018."

The motion was adopted.

12.05 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Bharat Singh regarding need to take timely measures to protect villages in Ballia parliamentary constituency in Uttar Pradesh from annual floods.
- (2) Shri Harish Chandra Meena regarding need to improve BSNL mobile service in Dausa parliamentary constituency, Rajasthan.
- (3) Shri Devendra Singh alias Bhole Singh regarding need to convert National Highway No. 91 between Kanpur & Sagar and Ghatampur & Jahanabad into six lane.
- (4) Dr. Manoj Rajoria regarding need to establish a National Tribal University in Karauli district headquarters in Rajasthan.
- (5) Smt. Raksha Nikhil Khadse regarding need to enhance the payment of Aanganwadi Sewaks and Sahayaks.
- (6) Shri Jugal Kishore Sharma regarding need to allot plots to residents of border districts of Jammu & Kashmir forced to vacate their houses due to shelling from across the border.
- (7) Dr. Kirit P. Solanki regarding creation of an SC/ST Bank for Entrepreneurship Development.
- (8) Shri Jagdambika Pal regarding need to enhance the rate of honorarium paid to Aanganwadi workers in the country.
- (9) Shri Arjunlal Meena regarding need to allocate funds for 'Rashtriya Janjati Sangrahalaya' at Mangarh Dham in Banswara district, Rajasthan.
- (10) Shri Om Birla regarding need to set up IIT, IIIT and AIIMS in Kota city, Rajasthan.

- (11) Col. (Retd.) Sona Ram Choudhary regarding need to relax norms for setting up Jawahar Navodaya Vidyalayas (JNVs) in Rajasthan and other States having harsh geographical conditions and to provide reservation to OBC students in these schools.
- (12) Dr. Udit Raj regarding purchase of non-convertible debentures by LIC of India.
- (13) Smt. Rama Devi regarding need to construct buildings for health centres in Sheohar parliamentary constituency, Bihar.
- (14) Shri Laxmi Narayan Yadav regarding need to set up branches of Banks in rural areas of the country.
- (15) Shri Gaurav Gogoi regarding alleged increase in incidents of kidnapping & shooting in Assam.
- (16) Shri Rajeev Shankarrao Satav regarding need to set up BSNL mobile towers in Hingoli parliamentary constituency, Maharashtra.
- (17) Shri Anto Antony regard alleged atrocities against Christians.
- (18) Shri P. Kumar regarding need to operationalize CGHS Wellness Centre at Trichy in Tamil Nadu.
- (19) Smt. K. Maragatham regarding setting up of a ultra Mega Power Project in Kancheepuram Parliamentary Constituency of Tamil Nadu.
- (20) Shri Sunil Kumar Mondal regarding need to check indiscriminate use of ground water and also take steps to inter-connect rivers in the country.
- (21) Dr. Kulamani Samal regarding need to release funds for protection and management of Mangrove Forests in Mahanadi delta and Devi-Kadua estuary sites in Odisha.
- (22) Shri Shrirang Appa Barne regarding need to include people belonging to 'Dhangar' Caste in the list of Scheduled Tribes.
- (23) Dr. Boora Narsaiah Goud regarding need to release funds for establishment of AIIMS in Telangana.

- (24) Shri P. K. Biju regarding need to address the problems faced by people residing on both sides of Vadakkancherry-Mannuthy stretch of National Highway 66 in Kerala.
- (25) Shri Y.V. Subba Reddy regarding setting up of a major port at Ramayapatnam in Andhra Pradesh.
- (26) Shri Prem Singh Chandumajra regarding need to name International Airport at S.A.S. Nagar Mohali in Punjab after Saheed Bhagat Singh.
- (27) Shri N.K. Premachandran regarding proper utilization of land under possession of HPCL at Edapallycottah, Kollam in Kerala.

12.12 P.M.

(Due to continued interruption, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 7th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 7, 2018/Phalguna 16, 1939 (Saka)

No.268

11.00 A.M.

1. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 162–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
 - (i) The Telecommunication Interconnection Usage Charges (Fourteenth Amendment) Regulations, 2018 (2 of 2018) published in Notification No. F. No. 10-8/2016-BB&PA in Gazette of India dated 12th January, 2018.
 - (ii) The Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Amendment) Regulations, 2018 (3 of 2018)

published in Notification No. F. No. 15-01/2016-F&EA in Gazette of India dated 31st January, 2018.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the years 2011-2012 to 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New Delhi, for the years 2011-2012 to 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Ministry of Defence, Coast Guard Director General and Coast Guard Additional Director General Coast Guard, Group 'A' post, Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. S.R.O.104 in weekly Gazette of India dated 30th December, 2017 under sub-section (3) of Section 123 of the Coast Guard Act, 1978.

4. Report of Business Advisory Committee

Shri Ananth Kumar presented the Fifty-second Report of the Business Advisory Committee.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Fortieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Standing Committee on Energy

Dr. Kambhampati Haribabu presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2017-18):-

- (1) Thirty-first Report on Action Taken on the recommmendations contained in the Fourteenth Report (16th Lok Sabha) on 'Evaluation of Role, Performance and Functioning of the Power Exchanges'.
- (2) Thirty-second Report on Action Taken on the recommendations contained in the Twenty-seventh Report (16th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2017-18.
- (3) Thirty-third Report on Action Taken on the recommmendations contained in the Seventeenth Report (16th Lok Sabha) on 'Hydro Power A Sustainable, Clean and Green Alternative'.
- (4) Thirty–fourth Report on Action Taken on the recommendations contained in the Thirtieth Report (16th Lok Sabha) on 'National Electricity Policy A Review'.
- (5) Thirty-fifth Report on Action Taken on the recommmendations contained in the Sixteenth Report (16th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2016-17.
- (6) Thirty-sixth Report on Action Taken on the recommmendations contained in the Twenty-second Report (16th Lok Sabha) on 'Energy Access in India Review of Current Status and Role of Renewable Energy'.
- (7) Thirty-seventh Report on 'Stressed/Non-performing Assets in Electricity Sector'.

12.03 P.M.

7. Submission by Member

Shri Anandrao Adsul made submission regarding need to declare Marathi as a Classical Language.

Shri Bhairon Prasad Mishra associated.

*Shri Rajnath Singh responded.

^{*}The Minister of Home Affairs.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Prahlad Singh Patel regarding need to direct banks in Jabalpur and other cities to accept deposit of coins of different denominations by customers.
- (2) Shri Harishchandra D. Chavan regarding need to reduce or abolish the minimum export price of onions.
- (3) Shri Mansukhbhai D. Vasava regarding need to shun the move to close F.M. Radio stations in Bharuch parliamentary constituency, Gujarat.
- (4) Shri Ram Tahal Choudhary regarding need to increase the amount of honorarium paid to Aanganwadi Sevikas and Sahayikas.
- (5) Shri Bhairon Prasad Mishra regarding need to make river Mandakini in Banda parliamentary constituency, Uttar Pradesh pollution-free.
- (6) Shri Ramen Deka regarding need to accord Tribal Status to 'Kalita' Community of Assam.
- (7) Shri S.P. Muddahanumegowda regarding modernization of Tumkur Railway Station in Karnataka.
- (8) Shri Adhir Ranjan Chowdhury regarding development of tourism in Sundarbans of West Bengal.
- (9) Shri R. Dhruvanarayana regarding need to undertake de-weeding of forest area under MNREGS in Chamarajanagar Parliamentary Constituency of Karnataka.
- (10) Shri V. Elumalai regarding need to expedite completion of development works on National Highway No. 77 in Tamil Nadu.
- (11) Shri S. R. Vijay Kumar regarding modernisaion of Chennai Central and Egmore Railway stations in Tamil Nadu.
- (12) Shri Bhartruhari Mahtab regarding need to release central share of funds towards computerization of Primary Agriculture Cooperative Societies (PACS) in Odisha.

- (13) Shri Arvind Ganpat Sawant regarding need to regularise the services of Aanganwadi servikas as Group C or D employees and enhance the payment made to them.
- (14) Shri Vijay Kumar Hansdak regarding need to shift headquarters of Damodar Valley Corporation from Kolkata to Jharkhand.
- (15) Adv. Joice George regarding need to regulate import of black pepper.
- (16) Shri Raju Shetti regarding need to provide adequate compensation to farmers who suffered loss due to hailstorms and untimely rains in Maharashtra.

12.08 P.M.

(Due to continued interruption, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 8th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 8, 2018/Phalguna 17, 1939 (Saka)

No.269

11.00 A.M.

1. Reference by the Speaker

The Speaker made a reference on the International Women's Day.

11.07 A.M.

2. Starred Questions

Starred Question No. 181 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 182–200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.2071–2300 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2018-2019.

- (2) A copy of the Notification No. S.O.403(E) (Hindi and English versions) published in Gazette of India dated 25th January, 2018, making certain amendments in the Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 substituting Indira Awaas Yojana with Pradhan Mantri Awaas Yojana-Grameen under sub-section (2) of Section 29 of the said Act.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2017-2018.
- (4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 2008-2009 and 2009-2010.
 - (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.242(E) published in Gazette of India dated the 16th January, 2018, regarding rates of fees to be recovered from the users of National Highway No. 15 (Jaisalmer-Barmer Section) in the State of Rajasthan.
- (ii) S.O.243(E) published in Gazette of India dated the 16th January, 2018, regarding rates of fees to be recovered from the users of National Highway Nos., mentioned therein.

5. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2017-18):-

- (1) Fiftieth Report on Demands for Grants (2018-19) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Fifty-first Report on Demands for Grants (2018-19) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Fifty-second Report on Demands for Grants (2018-19) of the Ministry of Tribal Affairs.
- (4) Fifty-third Report on Demands for Grants (2018-19) of the Ministry of Minority Affairs.

6. Reports of Standing Committee on Home Affairs

Shri Adhir Ranjan Chowdhury laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 205th Report on Action Taken by Government on the Recommendations/
 Observations contained in the Two Hundred Third Report on Border
 Security: Capacity Building and Institutions.
- (2) 206th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred First Report on Demands for Grants (2017-18) of the Ministry of Home Affairs.
- (3) 207th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Second Report on Demands

- for Grants (2017-18) of the Ministry of Development of North Eastern Region.
- (4) 208th Report on Action Taken by Government on the Recommendations/
 Observations contained in the One Hundred Ninety-eighth Report on
 Disaster in Chennai Caused by Torrential Rainfall and Consequent
 Flooding.

7. Reports of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 302nd Report on Demands for Grants 2018-19 (Demand No. 58) of the Ministry of Human Resource Development, Department of Higher Education.
- (2) 303rd Report on Demands for Grants 2018-19 (Demand No.99) of the Ministry of Youth Affairs and Sports.

8. Reports of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 106th Report on Demands for Grants (2018-19) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
- (2) 107th Report on Demands for Grants (2018-19) of the Department of Health Research, Ministry of Health and Family Welfare.

9. Statement by Minister

The Minister of State in the Ministry of Drinking Water and Sanitation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Ministry of Drinking Water and Sanitation.

10. Motion

Shri Ananth Kumar moved the following motion :-

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on 7th March, 2018."

The motion was adopted.

11. Supplementary Demands for Grants

Shri Arjun Ram Meghwal on behalf of Shri Arun Jaitley presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - Fourth Batch for 2017-18.

12.07 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rattan Lal Kataria regarding need to redress the problems of landless farmers belonging to Scheduled Castes.
- (2) Shri B. Senguttuvan regarding need to construct bye-pass roads and road bridges in Vellore parliamentary Constituency, Tamil Nadu.

- (3) Shri Nagendra Kumar Pradhan regarding need to impress upon Chhattisgarh Government to stop construction of water barrage projects on river Mahanadi in Chhattisgarh.
- (4) Shri Vinayak Raut regarding need to change the name of 'Bombay High Court as 'Mumbai High Court.

12.08 P.M.

(Due to continued interruption, Lok Sabha adjourned till 11.00 A.M. on Friday, the 9th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 9, 2018/Phalguna 18, 1939 (Saka)

No.270

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming H.E. Mr. Chung Sye Kyun, Speaker of the National Assembly of the Republic of Korea and Members of the Parliamentary Delegation from the Republic of Korea who were on a visit to India as honoured guests.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Smt. Shyama Singh, member of the Thirteenth Lok Sabha; Shri Bhanu Kumar Shastri, member of the Sixth Lok Sabha; and Shri Prabodh Panda, member of the Thirteenth to Fifteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.05 A.M.

3. Starred Questions

Members in whose names Starred Question No. 201 was listed were absent. However, Minister concerned laid the reply on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 202-220 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos.2301–2530 were laid on the Table.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Red Cross Society Branch Committees Rules, 2017 (Hindi and English versions) published in Notification No. F. No. 12017/01/09/Diss published in Gazette of India dated 28th December, 2017 under sub-section (2) of Section 5 of the Indian Red Cross Society Act, 1920.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2015-2016.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 & 1980:-
 - (i) The Punjab & Sind Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. PSB/PEN/AMEND/1/2017 in Gazette of India dated 21st December, 2017.
 - (ii) The Indian Bank (Employees') Pension (Amendment) Regulations, 2016 published in Notification No. F. No. Pen/1/17 in Gazette of India dated 11th January, 2018.
 - (iii) The Punjab & Sind Bank (Officers') Service (Amendment) Regulations, 2010 published in Notification No. F. No. PSB/STAFF/OSR/2017-A in Gazette of India dated 21st December, 2017.
 - (iv) The Syndicate Bank (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. 1800/0089/PD:IRD(O)/R.68 in Gazette of India dated 28th December, 2017.
 - (v) The Bank of Baroda (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. HO:HR-OPS:OSR&IR:282 in Gazette of India dated 12th December, 2017.

- (vi) The UCO Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. HO/PSD/PEN/2017-18/77 in Gazette of India dated 20th November, 2017.
- (vii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. VB/PER/PA&PD/7566/2017 in Gazette of India dated 13th November, 2017.
- (viii) The Union Bank of India (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. 6113 in Gazette of India dated 28th December, 2017.
- (ix) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. CO:HRD:PEN:444 in Gazette of India dated 20th September, 2017.
- (x) The Indian Bank (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. INDIANBANK/IRC/G-9/2017-18 in Gazette of India dated 11th January, 2018.
- (xi) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. HO:HR:OPS:PEN:109/6113 in Gazette of India dated 8th August, 2017.
- (xii) The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. HO:PENSION:MISC 2017 in weekly Gazette of India dated 2nd February, 2018.
- (xiii) The Oriental Bank of Commerce (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. 3949 in Gazette of India dated 17th January, 2018.
- (xiv) The Dena Bank (Employees') Pension (Amendment) Regulations, 2017 published in Notification No. F. No. DB/HO/PN/1021/2017 in Gazette of India dated 25th January, 2018.

- (xv) The Punjab National Bank (Officers') Service (Amendment) Regulations, 2010 published in Notification No. 2 in weekly Gazette of India dated 19th January, 2018.
- (xvi) The Union Bank of India (Officers') Service (Amendment) Regulations, 2017 published in Notification No. F. No. Co:ERD:4489:2017 in Gazette of India dated 6th November, 2017.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.42(E) published in Gazette of India dated 18th January, 2018, together with an explanatory memorandum providing exemption from custom duties for temporary imports of equipment for press, sound broadcasting, television broadcasting, testing, measuring, calibration and sports goods on production of an Admission Temporaire-Temporary Admission Carnet on the condition of re-export within a period of two months and period of two months may be extended for a further period of two months in the public interest.
 - (ii) S.O.478(E) published in Gazette of India dated 31st January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (iii) Notification No. 11/2018-Customs (N.T.) dated 1st February, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
 - (iv) S.O.668(E) published in Gazette of India dated 15th February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (v) Notification No. 13/2018-Customs (N.T.) dated 15th February, 2018, together with an explanatory memorandum regarding revised rates of

- exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (vi) G.S.R.109(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (vii) G.S.R.110(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt levy of the whole of the Educational Cess on all goods in the First schedule to the Customs Tariff Act, 1975.
- (viii) G.S.R.111(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt levy of the whole of the Secondary and Higher Education Cess on all goods in the First schedule to the Customs Tariff Act, 1975.
- (ix) G.S.R.112(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 69/2004-Cus., dated 9th July, 2004.
- (x) G.S.R.113(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 28/2007-Cus., dated 1st March, 2007.
- (xi) G.S.R.114(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt specified goods form the whole of levy of Social Welfare Surcharge.
- (xii) G.S.R.115(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt specified goods form the levy of Social Welfare Surcharge in excess of 3%.
- (xiii) G.S.R.116(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt

- Integrated tax and goods and Services Tax compensation cess on imported goods from the whole of levy of Social Welfare Surcharge.
- (xiv) G.S.R.117(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Cus., dated 27th October, 2017.
- (xv) G.S.R.118(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 6/2015-Cus., dated 1st March, 2015.
- (xvi) G.S.R.119(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 7/2015-Cus., dated 1st March, 2015.
- (xvii) G.S.R.120(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 57/1998-Cus., dated 1st August, 1998.
- (xviii) G.S.R.121(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 59/1999-Cus., dated 11th May, 1999.
- (xix) G.S.R.122(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Customs (Road Cess) levied under section 103 of the Finance (No. 2) Act, 1998.
- (xx) G.S.R.123(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Customs (Road Cess) levied under section 116 of the Finance Act, 1999.
- (xxi) G.S.R.124(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Customs (CVD), in lieu of Additional Duty of Excise

- (Road and Infrastructure Cess) levied under clause 110 of the Finance Bill, 2018.
- (xxii) G.S.R.125(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 57/2017-Cus., dated 30th June, 2017.
- (xxiii) G.S.R.126(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (xxiv) G.S.R.92(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (10) A copy of the Notification No. G.S.R.93(E) (Hindi and English versions) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Compensation Cess (Rate), dated 28th June, 2017 under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.142(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 7/2018-C.E., dated 2nd February, 2018.
 - (ii) G.S.R.143(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 8/2018-C.E., dated 2nd February, 2018.
 - (iii) G.S.R.144(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2018-C.E., dated 2nd February, 2018.

- (iv) G.S.R.127(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 10/2015-C.E., dated 1st March, 2015.
- (v) G.S.R.128(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 11/2015-C.E., dated 1st March, 2015.
- (vi) G.S.R.129(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 38/2004-C.E., dated 4th August, 2004.
- (vii) G.S.R.130(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 62/2008-C.E., dated 24th December, 2008.
- (viii) G.S.R.131(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 21/2009-C.E., dated 7th July, 2009.
- (ix) G.S.R.132(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum rescinding Notification No. 29/2002-C.E., dated 13th May, 2002.
- (x) G.S.R.133(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Excise (Road Cess), levied under section 111 of the Finance (No. 2) Act, 1998.
- (xi) G.S.R.134(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt Additional Duty of Excise (Road Cess), levied under section 133 of the Finance Act, 1999.
- (xii) G.S.R.135(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum making certain amendments in Notification No. 11/2017-C.E., dated 30th June, 2017.

- (xiii) G.S.R.136(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt duties of excise on the goods falling within the Fourth Schedule to the Central Excise Act., 1944, in excess of amount calculated at the rate of 50%.
- (xiv) G.S.R.137(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt the 5% ethanol blended petrol form the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.
- (xv) G.S.R.138(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt the 10% ethanol blended petrol from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.
- (xvi) G.S.R.139(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to exempt high speed diesel oil blended with alkyl esters of long chain fatty acids obtained from vegetables oils, commonly known as bio-diesels, up to 20% by volume, that is, a blend, consisting 80% or more of high speed diesel oil from the additional duty of excise (road and infrastructure cess) levied under clause 110 of the Finance Bill 2018.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.23(E) published in Gazette of India dated 12th January, 2018 together with an explanatory memorandum seeking to withdraw the order of abeyance of notification No. 30/2017 dated 16.06.2017 in view of the final order of High Court of Madras dated 06.11.2017 in respect of Writ Petition No. 12950 of 2017. Notification 30/2017-customs (ADD) was issued to prescribed anti-dumping duty on clear Float Glass of nominal thickness ranging from 4mm to 12 mm (both inclusive) produced and exported by M/s Tariq Glass Industries Ltd,

- Pakistan, originating in or exported from Pakistan, based on the final findings. This notification was kept in abeyance in view of the order Hon'ble Madras High Court in Writ petition no. 12950 of 2017 dated the 25th May, 2017 of Hon'ble High Court..
- (ii) G.S.R.38(E) published in Gazette of India dated 17th January, 2018 together with an explanatory memorandum seeks to revoke/rescind notification No. 40/2012-customs (ADD), dated the 30.08.2012, under which anti-dumping duty was imposed on imports of 'Metronidazole' originating in, or exported form, People's Republic of China in compliance of final order of Hon'ble Delhi High court of, in the writ petition No. 7464/2017. Further, notification also seeks to provide refund of anti-dumping duty paid on and after 29th August, 2017, under notification No. 40/2012 Customs (ADD) dated 30.08.2012, to person who in fact paid the ADD without passing on the burden, in accordance with law.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.141(E) published in Gazette of India dated 2nd February, 2018, together with an explanatory memorandum seeking to postpone the coming into force of the e-way Bill rules.
 - (ii) G.S.R.80(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 1/2017-Central Tax (Rate) dated 28th June, 2017.
 - (iii) G.S.R.81(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 2/2017-Central Tax (Rate) dated 28th June, 2017.

- (iv) G.S.R.82(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum prescribing concessional rate of Central tax on old and used vehicles subject to specified conditions.
- (v) G.S.R.83(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 45/2017-Central Tax (Rate) dated 14th November, 2017.
- (vi) G.S.R.64(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 11/2017-Central Tax (Rate) dated 28th June, 2017.
- (vii) G.S.R.65(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 12/2017-Central Tax (Rate) dated 28th June, 2017.
- (viii) G.S.R.66(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in Notification No. 13/2017-Central Tax (Rate) dated 28th June, 2017.
- (ix) G.S.R.67(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.
- (x) G.S.R.68(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt Central Government's share of Profit Petroleum from Central Tax.

- (14) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.84(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Integrated Tax (Rate), dated 28th June, 2017.
 - (ii) G.S.R.85(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Integrated Tax (Rate), dated 28th June, 2017.
 - (iii) G.S.R.86(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum prescribing concessional rate of integrated tax on old and used vehicles, subject to specified conditions.
 - (iv) G.S.R.87(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 47/2017-Integrated Tax (Rate), dated 14th November, 2017.
 - (v) G.S.R.69(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 8/2017-Integrated Tax (Rate), dated 28th June, 2017.
 - (vi) G.S.R.70(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 9/2017-Integrated Tax (Rate), dated 28th June, 2017.
 - (vii) G.S.R.71(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain

- amendments in the Notification No. 10/2017-Integrated Tax (Rate), dated 28th June, 2017.
- (viii) G.S.R.72(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and *vice-versa*.
- (ix) G.S.R.73(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt Central Government's share of Profit petroleum from Integrated Tax.
- (x) G.S.R.74(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt royalty and license fee from Integrated tax to the extent it is paid on the consideration attributable to royalty and license fee included in transaction value under Rule 10(1)(c) of Customs Valuation (Determination of value of imported Goods) Rule, 2007.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.88(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 1/2017-Union Territory Tax (Rate), dated 28th June, 2017.
 - (ii) G.S.R.89(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 2/2017-Union Territory Tax (Rate), dated 28th June, 2017.
 - (iii) G.S.R.90(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum prescribing

- concessional rate of Union territory tax on old and used vehicles subject to specified conditions.
- (iv) G.S.R.91(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 45/2017-Union Territory Tax (Rate), dated 14th November, 2017.
- (v) G.S.R.75(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (vi) G.S.R.76(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (vii) G.S.R.77(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 13/2017-Union Territory Tax (Rate), dated 28th June, 2017.
- (viii) G.S.R.78(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to provide special procedure with respect to payment of tax by registered person supplying service by way of construction against transfer of development right and vice versa.
- (ix) G.S.R.79(E) published in Gazette of India dated 25th January, 2018, together with an explanatory memorandum seeking to exempt Central Government's share of profit Petroleum from Union Territory Tax.

- (16) A copy each of the following Annual Reports (Hindi and English versions) for the year 2016-2017 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (iii) Population Research Centre (Panjab University), Chandigarh.
 - (iv) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.
 - (v) Population Research Centre (Department of Economics, University of Kashmir), Srinagar.
 - (vi) Population Research Centre (University of Kerala), Thiruvananthapuram.
 - (vii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
 - (viii) Population Research Centre (Andhra University), Visakhapatnam.
 - (17) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned centres for the year 2016-2017.
- (18) Eight statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (19) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 2013 for the year ended 31st March, 2017.

6. Report of Standing Committee on External Affairs

Shri Sharad Tripathi presented the Twenty-first Report (Hindi and English versions) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2018-19.

7. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Fifty-seventh Report on 'Demands for Grants (2018-19) of the Ministry of Finance (Department of Economic Affairs, Expenditure, Financial Services and Investment & Public Asset Management)'.
- (2) Fifty-eighth Report on 'Demands for Grants (2018-19) of the Ministry of Finance (Department of Revenue)'.
- (3) Fifty-ninth Report on 'Demands for Grants (2018-19) of the Ministry of Corporate Affairs'.
- (4) Sixtieth Report on 'Demands for Grants (2018-19) of the Ministry of Planning (NITI)'.
- (5) Sixty-first Report on 'Demands for Grants (2018-19) of the Ministry of Statistics and Programme Implementation'.

8. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Bhola Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2017-18):-

- (1) Twentieth Report on Demands for Grants (2018-19) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-first Report on Demands for Grants (2018-19) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

9. Report of Standing Committee on Urban Development

Dr. Dharam Vira Gandhi presented the Twenty-second Report (Hindi and English versions) of the Standing Committee on Urban Development on Demands for Grants (2018-19) of the Ministry of Housing and Urban Affairs.

10. Reports of Standing Committee on Human Resource Development

Shri Hari Om Pandey laid on the Table the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) 304th Report on Demands for Grants 2018-19 (Demand No. 98) of the Ministry of Women and Child Development.
- (2) 305th Report on Demands for Grants 2018-19 (Demand No. 57) of the Ministry of Human Resource Development, Department of School Education and Literacy.

11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation made a statement regarding Government Business during the week commencing the 12th March, 2018.

12.06 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 12th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, March 12, 2018/Phalguna 21, 1939 (Saka)

No.271

11.00 A.M.

1. Starred Questions

Starred Question No. 221 was deleted under Rule 47 of 'Rules of Procedure and conduct of Business in Lok Sabha'. Starred Question No. 222 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 223–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2531–2760 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the V. V.
 Giri National Labour Institute, Noida, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2016-2017.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the Employees' Deposit Linked Insurance (Amendment) Scheme, 2018 (Hindi and English versions) published in Notification No. G.S.R.170(E) in Gazette of India dated 5th February, 2018 under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2016-2017.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2016-2017.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of

Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Delhi, Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Delhi, Delhi, for the year 2015-2016.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2016-2017.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2016-2017.

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 5 of the Spices Board Act, 1986:-
 - (i) The Spices Board (Registration of Exporters) Amendment Regulations, 2017 published in Notification No. F. No. MKT-REGN/0002/2017 in Gazette of India dated 17th January, 2018.
 - (ii) The Ministry of Commerce and Industry, Secretary (Spices Board) Rules, 2018 published in Notification No. G.S.R.152(E) in Gazette of India dated 9th February, 2018.
 - (iii) The Spices Board Service (Classification, Control and Appeal) Amendment Regulations, 2018 published in Notification No. G.S.R.156(E) in Gazette of India dated 12th February, 2018.
 - (iv) The Spices Board (Amendment) Rules, 2018 published in Notification No. G.S.R.157(E) in Gazette of India dated 12th February, 2018.
 - (v) The Spices Board (Quality Marking) Amendment Regulations, 2018 published in Notification No. G.S.R.158(E) in Gazette of India dated 12th February, 2018.
 - (vi) The Cardamom (Licensing and Marketing) (Amendment) Rules, 2018 published in Notification No. G.S.R.159(E) in Gazette of India dated 12th February, 2018.
 - (vii) The Spices Board (Meeting) Amendment Rules, 2018 published in Notification No. G.S.R.160(E) in Gazette of India dated 12th February, 2018.
- (15) A copy of the Rubber (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.18(E) in Gazette of India dated 9th January, 2018 under sub-section (3) of Section 25 of the Rubber Act, 1947.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2016-2017, together with Audit Report thereon.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar, Garhwal, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2016-2017.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2016-2017.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2016-2017, together with Audit report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2016-2017, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2016-2017.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Notification No. G.S.R.199(E) (Hindi and English versions) published in Gazette of India dated 1st March, 2018, together with an explanatory memorandum seeking to increase BCD tariff rate on Chickpeas falling under Tarrif heading 0713 20 00 from 40% to 60% by invoking Section 8A of the Customs Tariff Act, 1975 under sub-section (7) of Section 9A of the said Act.
- (29) A copy of the All India Council for Technical Education [Staff Car Driver (Special Grade)] Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. F. No. 2-42/AICTE/Estt/Spl. Grade for Driver/2017 in Gazette of India dated 12th January, 2018 under Section 24 of the All India Council for Technical Education Act, 1987.

4. Statement by Minister

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in the 133rd Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

5. Motion for election to the Council of Indian Institute of Science, Bangalore

Dr. Satya Pal Singh on behalf of Shri Prakash Javadekar moved the following motion:-

"That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations."

The motion was adopted.

12.06 P.M.

6. Government Bills – Introduced

- (i) The Chit Funds (Amendment) Bill, 2018
- (ii) The Fugitive Economic Offenders Bill, 2018

The motion for leave to introduce the Fugitive Economic Offenders Bill, 2018 moved by Shri Shiv Pratap Shukla on behalf of Shri Arun Jailtey, was opposed.

Shri Bhartruhari Mahtab opposed the introduction of the Bill and sought clarifications from the Minister of State in the Ministry of Finance. The Minister of State in the Ministry of Finance replied to the clarifications sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

12.10 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Kirit P. Solanki regarding need to consider reservation for Scheduled Castes and Tribes in Private Sector jobs.
- (2) Shri Kirti Vardhan Singh regarding need to provide stoppage of Gorakhdham Express (train no. 12555/12556) at Mankapur railway junction in Uttar Pradesh.
- (3) Shri Bishnu Pada Ray regarding job reservation for locals in Andaman & Nicobar Islands.
- (4) Shri Ram Tahal Choudhary regarding need to ensure post-retirement benefits to retired employees of Heavy Engineering Corporation Limited, Ranchi, Jharkhand.
- (5) Dr. Udit Raj regarding Delhi's land pooling policy.
- (6) Shri Bhanu Pratap Singh Verma regarding need to provide relief to farmers who suffered loss of crops caused by heavy hailstormS in Jalaun parliamentary constituency, Uttar Pradesh.
- (7) Smt. Anju Bala regarding need to set up fast track courts for conviction of rapists in the country.
- (8) Shri Sushil Kumar Singh regarding need to implement development programmes under additional central assistance for Left Wing Extremism affected districts.

- (9) Shri Rameswar Teli regarding increasing man-animal conflicts.
- (10) Smt. Rama Devi regarding need for early construction of approach road to road over bridge connecting Belsand of Sitamarhi district and Tariyani block of Sheohar district, Bihar.
- (11) Shri Ram Prasad Sarmah regarding need to accord Scheduled Tribe status to Gorkhas.
- (12) Smt. Poonam Mahajan regarding urbanization in India.
- (13) Shri S.P. Muddahanumegowda regarding need to handover possession of land of HMT Watches, Tumkur in Karnataka to ISRO.
- (14) Smt. Ranjeet Ranjan regarding need to enhance monthly emoluments paid to cooks engaged in Mid-day Meal Scheme and make their jobs permanent.
- (15) Shri Kodikunnil Suresh regarding need to rejuvenate river and canal systems of Upper Kuttanad Region in Kerala.
- (16) Smt. M. Vasanthi regarding need to convert level crossing no. 78 between Mettur and Pavoorchatram in Tenkasi parliamentary constituency, Tamil Nadu into a manned level crossing.
- (17) Shri A. Arunmozhithevan regarding need to provide pension benefits to exemployees of Neyveli Lignite Corporation Limited.
- (18) Prof. Saugata Roy regarding need to appoint an eminent person as a permanent Vice-Chancellor of Visva Bharati University, West Bengal.
- (19) Dr. Kulamani Samal regarding need to establish Sub-Regional Science Centres at Keonjhar, Jeypore and Khandapada in Odisha.
- (20) Shri Vinod Kumar Boianapalli regarding need to establish an Indian Institute of Information Technology at Karimnagar, Telangana.
- (21) Shri M. B. Rajesh regarding need to set up a rail Coach factory at Palakkad in Kerala.
- (22) Smt. Kothapalli Geetha regarding need to rehabilitate displaced tribals affected by Polavaram project in Andhra Pradesh.

- (23) Shri Mohammed Faizal P.P. regarding implementation of UJJWALA Yojana and Housing for All Scheme in Lakshadweep.
- (24) Shri Tejpratap Singh Yadav regarding need to set up Skill Development Centres in Mainpuri parliamentary constituency, Uttar Pradesh.

12.11 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 13th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 13, 2018/Phalguna 22, 1939 (Saka)

No.272

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 241 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 241 was asked by the Member.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 242–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2761–2990 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy (Hindi and English versions) of the Public Enterprises Survey, 2016-2017 (Volume I & II).
- (2) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts (Part I-Review) of the Ministry of Railways (Railway Board) for the year 2016-2017.

- (ii) Appropriation Accounts (Part II- Detailed Appropriation Accounts) of the Ministry of Railways (Railway Board) for the year 2016-2017.
- (iii) Appropriation Accounts [Part II- Detailed Appropriation Accounts (Annexure-G)] of the Ministry of Railways (Railway Board) for the year 2016-2017.
- (3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (No.
 2 of 2018)–(Compliance Audit) Scientific and Environmental Ministries/Departments for the year ended March, 2017.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways)(No. 45 of 2017) Maintenance of track on heavy traffic sections over Indian Railways for the year ended March, 2017.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 1 of 2018)-Railways Finances for the year ended March, 2017.
- (4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2014-2015.
- (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Nilachal Seva Pratisthan, Puri, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, for the year 2015-2016.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the K. S. J. High

- School, Sambhal, Uttar Pradesh, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the K. S. J. High School, Sambhal, Uttar Pradesh, for the year 2014-2015.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Association for the Blind, Mumbai, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Reports (Hindi and English versions) of the Vimala Mahila Samajam, Ernakulam, Kerala, for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vimala Mahila Samajam, Ernakulam, Kerala, for the years 2010-2011 and 2011-2012.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sweekaar Academy of Rehabilitation Sciences, Secunderabad, Telengana, for the year 2016-2017.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Amar Jyoti Charitable Trust, Delhi, for the years 2010-2011 to 2012-2013, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amar Jyoti Charitable Trust, Delhi, for the years 2010-2011 to 2012-2013.
- (17) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Federation of the Blind, Thiruvanathapuram, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kerala Federation of the Blind, Thiruvanathapuram, for the year 2016-2017.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Shubam Viklang Vikas Sansthan, Muzaffarpur, Bihar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shubam Viklang Vikas Sansthan, Muzaffarpur, Bihar, for the year 2016-2017.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2016-2017.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2016-2017.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2016-2017.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2016-2017.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- (1) The National Fire Service College, Nagpur (Assistant Store Keeper) Recruitment Rules, 2017 published in Notification No. G.S.R.1517(E) in Gazette of India dated 15th December, 2017.
- (2) The National Fire Service College, Nagpur (Assistant Director) Recruitment Rules, 2018 published in Notification No. G.S.R.11 in Gazette of India dated 10th January, 2018.
- (3) The National Fire Service College, Nagpur (Instructor) Recruitment Rules, 2017 published in Notification No. G.S.R.28 in Gazette of India dated 18th January, 2018.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2016-2017, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2016-2017.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertiliser (Control) Amendment Order, 2018 published in Notification No. S.O.510(E) in Gazette of India dated 3rd February, 2018.
 - (ii) S.O.4120(E) published in Gazette of India dated 30th December, 2017 making certain amendments in Notification No. S.O.2900(E) dated 24th October, 2015.
 - (iii) S.O.359(E) published in Gazette of India dated 24th January, 2018 notifying fertilisers, mentioned therein, as customised fertiliser for a period of four years

from the date of publication of the notification under clause 20B of the Fertilizer (Control) Order, 1985.

4. Reports of Standing Committee on Information Technology

Shri Virender Kashyap presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2017-18):-

- (1) Forty-fifth Report on Demands for Grants (2018-19) relating to the Ministry of Information and Broadcasting.
- (2) Forty-sixth Report on Demands for Grants (2018-19) relating to the Ministry of Electronics and Information Technology.
- (3) Forty-seventh Report on Demands for Grants (2018-19) relating to the Ministry of Communications (Department of Telecommunications).
- (4) Forty-eighth Report on Demands for Grants (2018-19) relating to the Ministry of Communications (Department of Posts).
- (5) Forty-ninth Report on 'Review of the functioning of Song and Drama Division' relating to the Ministry of Information and Broadcasting.

5. Reports of Standing Committee on Defence

Shri Suresh C. Angadi presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:

- (1) Thirty-seventh Report on 'Action Taken by the Government on the Observations/Recommendations contained in the Twenty-eighth Report (16th Lok Sabha) on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Canteen Stores Department, Directorate General Defence Estates, Defence Public Sector Undertakings, Welfare of Ex-Servicemen, Defence Pensions, Ex-Servicemen Contributory Health Scheme'.
- (2) Thirty-eighth Report on 'Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report (16th

- Lok Sabha) on Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps'.
- (3) Thirty-ninth Report on 'Action Taken by the Government on the Observations/Recommendations contained in Thirty-fourth Report (16th Lok Sabha) on Provision of Medical Services to Armed Forces including Dental Services'.
- (4) Fortieth Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2018-19 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Welfare of Ex-Servicemen, Defence Pensions and Ex-Servicemen Contributory Health Scheme (Demand No. 19 & 22)'.
- (5) Forty-first Report of the Standing Committee on Defence (16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2018-19 on Army, Navy and Air Force (Demand No. 20)'.
- (6) Forty-second Report of the Standing Committee on Defence (16th Lok Sabha) on `Demands for Grants of the Ministry of Defence for the year 2018-19 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (7) Forty-third Report of the Standing Committee on Defence(16th Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2018-19 pertaining to Revenue Budget of Ordnance Factories, Defence Research and Development Organisation, DGQA and NCC (Demand No. 20)'.

6. Reports of Standing Committee on Energy

Dr. Kambhampati Haribabu presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2017-18):-

- (1) Thirty-eighth Report on Demands for Grants relating to the Ministry of Power for the year 2018-19.
- (2) Thirty-ninth Report on Demands for Grants relating to the Ministry of New and Renewable Energy for the year 2018-19.

7. Reports of Standing Committee on Labour

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Thirty-fourth Report on 'Demands for Grants (2018-19)' of the Ministry of Labour & Employment.
- (2) Thirty-fifth Report on 'Demands for Grants (2018-19)' of the Ministry of Textiles.
- (3) Thirty-sixth Report on 'Demands for Grants (2018-19)' of the Ministry of Skill Development & Entrepreneurship.

8. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the Twenty-third Report on 'Demands for Grants (2018-19)' (Hindi and English versions) of the Ministry of Petroleum and Natural Gas.

9. Reports of Standing Committee on Water Resources

Shri Rajiv Pratap Rudy presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2017-2018):-

- (1) Twentieth Report on Demands for Grants (2018-19) of Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (2) Twenty-first Report on Action Taken by the Government on the observations / recommendations contained in Fourteenth Report on the subject 'Review of Accelerated Irrigation Benefits Programme (AIBP)'.

10. Reports of Standing Committee on Chemicals and Fertilizers

Shri K. Ashok Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Forty-third Report on 'Demands for Grants 2018-19' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Forty-fourth Report on 'Demands for Grants 2018-19' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Forty-fifth Report on 'Demands for Grants 2018-19' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

11. Reports of Standing Committee on Rural Development

- Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-
- (1) Forty-sixth Report on 'Demands for Grants (2018-19)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Forty-seventh Report on 'Demands for Grants (2018-19)' of the Ministry of Rural Development (Department of Land Resources).
- (3) Forty-eighth Report on 'Demands for Grants (2018-19)' of the Ministry of Panchayati Raj.

12. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-eighth Report on Demands for Grants (2018-19) relating to the Ministry of Steel.
- (2) Thirty-ninth Report on Demands for Grants (2018-19) relating to the Ministry of Mines.

- (3) Fortieth Report on Demands for Grants (2018-19) relating to the Ministry of Coal.
- (4) Forty-first Report on Action Taken by the Government on the observations /recommendations contained in the Thirty-second Report (16th Lok Sabha) of the Committee on the Subject 'Skill Development in the Mining Sector' relating to the Ministry of Mines.

13. Report of Standing Committee on Home Affairs

Dr. (Shrimati) Kakoli Ghosh Dastidar laid on the Table the Two Hundred Ninth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2018-19) of the Ministry of Home Affairs.

14. Reports of Standing Committee on Science & Technology, Environment & Forests

Dr. K. Gopal laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Three Hundred Ninth Report on Demands for Grants (2018-2019) of the Department of Biotechnology.
- (2) Three Hundred Tenth Report on Demands for Grants (2018-2019) of the Department of Science & Technology.
- (3) Three Hundred Eleventh Report on Demands for Grants (2018-2019) of the Department of Scientific & Industrial Research.
- (4) Three Hundred Twelfth Report on Demands for Grants (2018-2019) of the Department of Space.
- (5) Three Hundred Thirteenth Report on Demands for Grants (2018-2019) of the Ministry of Environment, Forest and Climate Change.

- (6) Three Hundred Fourteenth Report on Demands for Grants (2018-2019) of the Department of Atomic Energy.
- (7) Three Hundred Fifteenth Report on Demands for Grants (2018-2019) of the Ministry of Earth Sciences.

15. Statements by Ministers

- (1) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution and Minister of State in the Ministry of Commerce and Industry laid a Statement (Hindi and English versions) correcting the reply given on 06.03.2018 to Unstarred Question No. 1838 (Hindi version) by Shri K. Ashok Kumar, MP, regarding 'Damaged Wheat in Punjab'.
- (2) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Social Justice and Empowerment on 'Persons affected by Alcoholism and Substance (Drugs) abuse, their treatment/rehabilitation and role of voluntary organizations', pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.

12.08 P.M.

16. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Singh regarding need to provide financial assistance for pending irrigation projects in Chatra parliamentary constituency, Jharkhand.
- (2) Shri Bhairon Prasad Mishra regarding need to undertake desiltation of Ohan and Barua dams in Chitrakoot district in Uttar Pradesh.

- (3) Shri Rattan Lal Kataria regarding need to develop Ambala and its adjoining cities in Haryana as an industrial hub.
- (4) Shri Pankaj Chaudhary regarding need to establish the Kendriya Vidyalaya in Maharajganj parliamentary constituency, Uttar Pradesh.
- (5) Shri Harish Chandra Meena regarding need to formulate a comprehensive policy for water conservation in the country.
- (6) Col. (Retd.) Sona Ram Choudhary regarding need to set up a cement factory at Barmer or Jaisalmer in Rajasthan and also send a expert team to report on the feasibility of setting up mineral based industries in the region.
- (7) Shri Ramdas C. Tadas regarding need to provide stoppage of Aradhana Superfast Express (Train no. 12905/06) at Wardha in Maharashtra.
- (8) Shri Harishchandra Deoram Chavan regarding need to expedite interlinking of river projects in Dindori parliamentary constituency in Maharashtra.
- (9) Smt. Riti Pathak regarding need to constitute Legislative Council in Madhya Pradesh.
- (10) Shri Mansukhbhai D. Vasava regarding need to improve BSNL mobile service in Bharuch parliamentary constituency, Gujarat.
- (11) Shri Janardan Singh Sigriwal regarding need to develop local village markets as Gramin Krishi Bazaar in Maharajganj parliamentary constituency, Bihar.
- (12) Shri Arjunlal Meena regarding need to accord B-2 category status to Udaipur city.
- (13) Shri R. Dhruvanarayana regarding need to issue 'IZZAT' monthly train pass to the labourers of unorganized sector in Chamarajanagar parliamentary constituency, Karnataka.
- (14) Shri J. J. T. Natterjee regarding need to shut down the polluting Sterlite Industries in Thoothukkudi parliamentary constituency, Tamil Nadu.

- (15) Shri G. Hari regarding need to modernise Katpadi and Marudalam Railway stations in Tamil Nadu.
- (16) Smt. Aparupa Poddar regarding need to improve the BSNL mobile service in Arambagh parliamentary constituency, West Bengal.
- (17) Shri Dinesh Trivedi regarding need to ban the pesticides classified as hazardous by the World Health Organisation.
- (18) Shri Arka Keshari Deo regarding need to extend railway line from Junagarh to Ampani in Odisha.
- (19) Shri Jayadev Galla regarding need to accord Special Category Status to Andhra Pradesh
- (20) Shri Radheshyam Biswas regarding need to develop Son Bheel Karimganj district, Assam as a tourist spot.
- (21) Shri Vijay Kumar Hansdak regarding need to protect the land rights of tribal people in Land Acquisition Act, 2013.
- (22) Shri Kaushalendra Kumar regarding need to accord special category status to Bihar.
- (23) Shri Jose K. Mani regarding need to protect interests of small and marginal farmers of Kerala from the possible repercussions of the proposed Regional Comprehensive Economic Partnership.

12.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 14th March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 14, 2018/Phalguna 23, 1939 (Saka)

No.273

11.00 A.M.

1. Starred Questions

Starred Question No. 261 was orally answered. Replies to Starred Question Nos. 262–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2991–3220 were laid on the Table.

11.04 A.M.

3. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, the sittings of the House are being disrupted continuously for past few days. As requested by the Hon'ble Minister of Parliamentary Affairs, keeping in view the urgency involved in transaction of the financial' business, we cannot defer the same any longer. Hence, guillotine in respect of Demands for Grants 2018-19 which is scheduled to be held today at 5 P.M., may now be taken up immediately after Papers Laid on the Table, followed by other listed financial business."

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2016-2017.
- (7) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2016-2017 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2016-2017.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Digital India Corporation (formerly Media Lab Asia), New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Digital India Corporation (formerly Media Lab Asia), New Delhi, for the year 2016-2017.

- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2016-2017.
 - (ii) Action Taken Reports (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2016-2017.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2016-2017.
 - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending 31st March, 2017.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Railway Protection Force (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.140(E) in Gazette of India dated 2nd February, 2018 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Forty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Standing Committee on Commerce

Dr. Kambhampati Haribabu laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 140th Report on Demands for Grants (2018-19) of Department of Commerce, Ministry of Commerce and Industry.
- (2) 141st Report on Demands for Grants (2018-19) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

7. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Vincent H. Pala laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Ninety-fifth Report on Demands for Grants (2018-19) of Ministry of Personnel, Public Grievances and Pensions.
- (2) Ninety-sixth Report on Demands for Grants (2018-19) of Ministry of Law and Justice .

8. Statement by Minister

Minister of State in the Ministry of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Defence on Demands for Grants (2016-17) on Capital Outlay on Defence Services (Demand No. 23), pertaining to the Ministry of Defence.

9. Motion regarding Joint Committee on Offices of Profit

Shri Kalraj Mishra moved the following motion:-

"That this House to recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancy to be caused on the retirement of Shri Naresh Agarwal w.e.f. 3rd April, 2018 from Rajya Sabha and do communicate to this House the name of the Member so elected by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.06 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:

- (1) Smt. Raksha Nikhil Khadse regarding need to enhance the honorarium of Asha workers and provide them other service benefits.
- (2) Shri Bidyut Baran Mahato regarding need to regularise the services of parateachers as permanent primary teachers.
- (3) Shri Ajay Misra Teni regarding need to include provision of Direct Benefit Transfer of cashless school vouchers in the National Education Policy.

- (4) Shri Satish Chandra Dubey regarding need to introduce a train from Gandhi Dham in Kutch district, Gujarat to Darbhanga in Bihar.
- (5) Shri C.P. Joshi regarding need to set up pit line in Chanderiya Railway junction in Chittorgarh, Rajasthan.
- (6) Shri Ravindra Kumar Pandey regarding need to review the closure of Dhanbad-Chandrapura railway line.
- (7) Shri Naranbhai B. Kachhadiya regarding need to establish a Kendriya Vidyalaya in Amreli parliamentary constituency, Gujarat.
- (8) Dr. Kirit Somaiya regarding need to run mix local trains with AC coaches on Mumbai suburban Central and Western Railway Division.
- (9) Dr. Ramesh Pokhriyal 'Nishank' regarding need to create employment opportunities in agriculture, food processing, medicinal plants and other forest produce in Uttarakhand.
- (10) Shri Kapil Moreshwar Patil regarding need to run a local train from Chhatrapati Shivaji Maharaj Terminus to Bhiwandi Road Railway station in Maharashtra.
- (11) Shri Vishnu Dayal Ram regarding need to provide stoppage of Shaktipunj Express and Triveni Express at Meral Railway station in Garhwa district of Jharkhand.
- (12) Shri Ganesh Singh regarding need to implement Skill Development Programmes in Satna parliamentary constituency, Madhya Pradesh.
- (13) Shri Sudheer Gupta regarding need to include plantation of fruit bearing plants under Mahatama Gandhi National Rural Employment Guarantee Scheme in the country.
- (14) Smt. Jayshreeben Patel regarding need to provide better railway connectivity to North Gujarat.
- (15) Smt. Darshana Vikram Jardosh regarding need to ensure supply of quality drugs to the animal healthcare sector.
- (16) Dr. Karan Singh Yadav regarding need to operationalise the services in ESI medical college and hospital in Alwar district of Rajasthan.

- (17) Shri M. I. Shanavas regarding need to check misleading advertisements purportedly claiming to treat all types of diseases.
- (18) Shri A. Anwhar Raajhaa regarding need to take up the issue of safety of Tamil Nadu fishermen with Sri Lankan Government.
- (19) Shri P. R. Sundaram regarding restoration of Haj subsidy.
- (20) Smt. Pratima Mondal regarding need to construct platform shed at Canning Railway Station in Jaynagar parliamentary constituency, West Bengal.
- (21) Shri Bhartruhari Mahtab regarding need to allocate coal block to Odisha Thermal Power Corporation Limited in lieu of Tentuloi Coal block.
- (22) Dr. Shrikant Eknath Shinde regarding need to provide 100 percent funds for tiger projects in the country.
- (23) Shri K. Ram Mohan Naidu regarding need to include areas of Srikakulam District in Andhra Pradesh in Khurda Division of East Coast Railway.
- (24) Dr. A. Sampath regarding need to improve railway connectivity in Southern and North Eastern parts of the country.
- (25) Shri Y. V. Subba Reddy regarding shortfall in production of tobacco in Andhra Pradesh.
- (26) Shri Dushyant Chautala regarding need to amend guidelines of MPLADS to permit purchase of small tools for development works at village level.
- (27) Shri Rajesh Ranjan alias Pappu Yadav regarding need to include Surjapuri caste of Bihar in the list of Other Backward Classes.
- (28) Shri Prem Singh Chandumajra regarding need to bring IFFCO under the control of the Government.
- (29) Adv. Joice George regarding need to open new ESI Dispensaries in Kerala.

12.07 P.M.

11. The Union Budget (General) – 2018-2019 – Demands for Grants

The Speaker announced that all the cut motions on Demands for Grants (General) for the year 2018–19 that were circulated were being treated as moved.

All the cut motions which were treated as moved were negatived.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants—Budget (General) for 2018-2019 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture and Farmers' Welfare.
- (2) Demand No. 4 relating to Department of Atomic Energy.
- (3) Demand No.5 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).
- (4) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
- (5) Demand No. 9 relating to Ministry of Civil Aviation.
- (6) Demand No. 10 relating to Ministry of Coal.
- (7) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry.
- (8) Demand Nos. 13 and 14 relating to Ministry of Communications.
- (9) Demand Nos. 15 and 16 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (10) Demand No. 17 relating to Ministry of Corporate Affairs.
- (11) Demand No. 18 relating to Ministry of Culture.
- (12) Demand Nos. 19 to 22 relating to Ministry of Defence.
- (13) Demand No. 23 relating to Ministry of Development of North Eastern Region.
- (14) Demand No. 24 relating to Ministry of Drinking Water and Sanitation.

- (15) Demand No. 25 relating to Ministry of Earth Sciences.
- (16) Demand No. 26 relating to Ministry of Electronics and Information Technology.
- (17) Demand No. 27 relating to Ministry of Environment, Forests and Climate Change.
- (18) Demand No. 28 relating to Ministry of External Affairs.
- (19) Demand Nos. 29 to 36, 39 and 40 relating to Ministry of Finance.
- (20) Demand No. 41 relating to Ministry of Food Processing Industries.
- (21) Demand Nos. 42 and 43 relating to Ministry of Health and Family Welfare.
- (22) Demand Nos. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises.
- (23) Demand Nos. 46 to 55 relating to Home Affairs.
- (24) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation.
- (25) Demand Nos. 57 and 58 relating to Ministry of Human Resource Development.
- (26) Demand No. 59 relating to Ministry of Information and Broadcasting.
- (27) Demand No. 60 relating to Ministry of Labour and Employment.
- (28) Demand Nos. 61 and 62 relating to Ministry of Law and Justice.
- (29) Demand No. 64 relating to Ministry of Micro, Small and Medium Enterprises.
- (30) Demand No. 65 relating to Ministry of Mines.
- (31) Demand No. 66 relating to Ministry of Minority Affairs.
- (32) Demand No. 67 relating to Ministry of New and Renewable Energy.
- (33) Demand No. 68 relating to Ministry of Panchayati Raj.
- (34) Demand No. 69 relating to Ministry of Parliamentary Affairs.
- (35) Demand No. 70 relating to Ministry of Personnel, Public Grievances and Pension.

- (36) Demand No. 72 relating to Ministry of Petroleum and Natural Gas.
- (37) Demand No. 73 relating to Ministry of Planning.
- (38) Demand No. 74 relating to Ministry of Power.
- (39) Demand No. 76 relating to Lok Sabha.
- (40) Demand No. 77 relating to Rajya Sabha.
- (41) Demand No. 78 relating to Secretariat of the Vice-President.
- (42) Demand No. 80 relating to Ministry of Railways.
- (43) Demand No. 81 relating to Ministry of Road Transport and Highways.
- (44) Demand Nos. 82 and 83 relating to Ministry of Rural Development.
- (45) Demand Nos. 84 to 86 relating to Ministry of Science and Technology.
- (46) Demand No. 87 relating to Ministry of Shipping.
- (47) Demand No. 88 relating to Ministry of Skill Department and Entrepreneurship.
- (48) Demand No. 89 and 90 relating to Ministry of Social Justice and Empowerment.
- (49) Demand No. 91 relating to Department of Space.
- (50) Demand No. 92 relating to Ministry of Statistics and Programme Implementation.
- (51) Demand No. 93 relating to Ministry of Steel.
- (52) Demand No. 94 relating to Ministry of Textiles.
- (53) Demand No. 95 relating to Ministry of Tourism.
- (54) Demand No. 96 relating to Ministry of Tribal Affairs.
- (55) Demand No. 97 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (56) Demand No. 98 relating to Ministry of Women and Child Development.
- (57) Demand No. 99 relating to Ministry of Youth Affairs and Sports.

12.13 P.M.

12. Government Bill – Introduced

The Appropriation (No.2) Bill, 2018

13. Government Bill – Passed

The Appropriation (No.2) Bill, 2018

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

12.16 P.M.

14. Government Bill – Introduced

The Finance Bill, 2018

15. Government Bill – Passed

The Finance Bill, 2018

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clauses 5 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 to 17 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 5 to the Finance Bill, 2018 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 17A was adopted.

New Clause 17A was also adopted.

Clauses 18 and 19 were adopted.

Clause 20 was adopted, as amended.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 7 to the Finance Bill, 2018 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 20A was adopted.

New Clause 20A was also adopted.

Clauses 21 to 25 were adopted.

Clause 26 was adopted, as amended.

Clauses 27 to 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 to 41 were adopted.

Clause 42 was adopted, as amended.

Clauses 43 and 44 were adopted.

Clause 45 was adopted, as amended.

Clauses 46 to 52 were adopted.

Clause 53 was adopted, as amended.

Clauses 54 to 108 were adopted.

Clauses 109 to 129 were adopted.

Shri Arun Jaitley moved the following motion under Rule 388:-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2018 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 129A was adopted.

New Clause 129A was also adopted.

Clauses 130 to 148 were adopted.

Clause 149 was adopted, as amended.

Clauses 150 to 189 were adopted.

Clause 190 was adopted, as amended.

Clauses 191 to 209 were adopted.

Clauses 210 to 218 were adopted.

The First Schedule to Sixth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill, as amended, was passed.

16. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, in the Finance Bill, which we have just passed, 21 Government amendments have been adopted providing *inter alia* for insertion of 3 new clauses in the Bill. I, therefore, direct that the subsequent clauses and sub-clauses may be re-numbered accordingly and consequential changes, whenever required, may be made in the Bill."

12.34 P.M.

17. Supplementary Demands for Grants—Fourth Batch for 2017-18

All the Supplementary Demands for Grants Nos. 1 to 6, 8 to 14, 16 to 27, 29, 31, 33 to 35, 42 to 44, 46, 48 to 53, 56 to 61, 64 to 70, 72, 74, 80, 81, 84, 86 to 92 and 94 to 100 in respect of the Supplementary Demands for Grants-Fourth Batch(General) for 2017-18 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants–Fourth Batch (General) for 2017-18, were voted in full.

12.35 P.M.

18. Government Bill – Introduced

The Appropriation (No.3) Bill, 2018

19. Government Bill – Passed

The Appropriation (No.3) Bill, 2018

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Arun Jaitley. The motion was adopted and the Bill was passed.

12.38 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 15th March, 2018.)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 15, 2018/Phalguna 24, 1939 (Saka)

No.274

11.00 A.M.

1. Starred Questions

Starred Question No. 281 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 282–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3221–3450 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Activity/Post Games Report (Hindi and English versions) on 12th South Asian Games, 2016.
- (2) A copy of the Accounts (Hindi and English versions) of the Organizing Committee 12th South Asian Games, 2016, for the period from 29th August, 2015 to 31st March, 2017, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Organizing Committee 12th South Asian Games, 2016, for the period from 29th August, 2015 to 31st March, 2017.

- (4) A copy of the Notification No. S.O.767(E) (Hindi and English versions) published in Gazette of India dated 22nd February, 2018, appointing the 1st day of April, 2018 as the date on which the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017 shall come into force issued under sub-section (4) of Section 18 of the said Act.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (First Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.66(E) in Gazette of India dated 24th January, 2017, together with an explanatory note.
 - (ii) The Aircraft (Seventh Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.832(E) in Gazette of India dated 5th July, 2017, together with an explanatory note.
 - (iii) The Aircraft (Eleventh Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1358(E) in Gazette of India dated 1st November, 2017, together with an explanatory note.
 - (iv) The Aircraft (Ninth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1171(E) in Gazette of India dated 20th September, 2017, together with an explanatory note.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology (Design Management Technology), New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology (Design Management Technology), New Delhi, for the year 2016-2017.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 13 of the Central Silk Board Act, 1948:-
 - (i) S.O.3997(E) published in Gazette of India dated 21st December, 2017, nominating the Member Secretary, CSB to serve as member of the Central Silk Board for a period of 3 years *w.e.f.* 06.11.2017.
 - (ii) S.O.489(E) published in Gazette of India dated 1st February, 2018, nominating persons to serve as member of the Central Silk Board for a period of 3 years from the date of notification.
 - (iii) S.O.490(E) published in Gazette of India dated 1st February, 2018, nominating Dr. Mahendra Nath Pandey, Member of Parliament (Lok Sabha) having been duly elected by the House on 21.12.2017 to serve as member of the CSB for a period of three years *w.e.f.* 21.12.2017.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Indian Roads Congress, New Delhi, for the years 2012-2013 and 2013-2014, together with Audit Report thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Notification No. S.O.440(E) (Hindi and English versions) published in Gazette of India dated 31st January, 2018, regarding rates of fees to be recovered from the users of National Highway No. 76 (Pindwara-Udaipur and Chittorgarh-Kota-Baran-Rajasthan.M.P. Border Section) in the State of Rajasthan Section 10 of the National Highways Act, 1956.

4. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

(1) Twenty-first Report (Sixteenth Lok Sabha) on Action Taken by Government on the Observations/Recommendations of the Committee contained in their Eleventh Report on Exploring PPP Avenues in Railway Infrastructure.

- (2) Twenty-second Report (Sixteenth Lok Sabha) on Action Taken by Government on the Observations/Recommendations of the Committee contained in their Twelfth Report on Green Energy Initiatives in Indian Railways.
- (3) Twenty-third Report (Sixteenth Lok Sabha) on Action Taken by Government on the Observations/Recommendations of the Committee contained in their Fifteenth Report on Safety Provisions at Unmanned Level Crossings.

5. Report of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the 108th Report on Demands for Grants (2018-19) of the Ministry of AYUSH (Hindi and English versions) of the Standing Committee on Health and Family Welfare.

6. Statements by Minister

- (1) The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Mines laid the following statements (Hindi and English versions) regarding -
- (1) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Department of Land Resources, Ministry of Rural Development.
- (2) the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Department of Land Resources, Ministry of Rural Development.
- (3) the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Department of Land Resources, Ministry of Rural Development.

7. Motion regarding Appointment of Rajya Sabha Members to the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017

Shri Bhartruhari Mahtab moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint three Members of Rajya Sabha to the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 vice Shri Sukhendu Sekhar Ray retired from Rajya Sabha and vice Shri Ajay Sancheti and Shri Bhupender Yadav who will retire from Rajya Sabha on 2nd and 3rd April, 2018 respectively and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

8. Motion regarding Report of Joint Committee on the Citizenship (Amendment) Bill, 2016 – Extension of Time

Smt. Meenakashi Lekhi moved the following motion:-

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Monsoon Session, 2018."

The motion was adopted.

9. Statement Under Rule 199

Shri Ashok Gajapathi Raju Pusapati made a statement in explanation of his resignation from the Council of Ministers.

12.09 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Pashupati Nath Singh regarding need to run Howrah-New Delhi Duronto Express and Ranchi-Jaynagar Express via Dhanbad, Jharkhand.
- (2) Shri Laxmi Narayan Yadav regarding need to provide reservation to Other Backward Classes in direct recruitment to the post of Professors and Associate Professors in Universities.
- (3) Shri Janardan Mishra regarding shortage of drinking water in Rewa parliamentary constituency, Madhya Pradesh.
- (4) Dr. Banshilal Mahto regarding Fertilizer Plant of Fertilizer Corporation of India Limited in Korba parliamentary constituency, Chhattisgarh.
- (5) Shri Dipsinh Shankarsinh Rathod regarding need to strengthen Jawahar Navodaya Vidyalayas in the country.
- (6) Dr. Bhagirath Prasad regarding need to implement health, education and employment schemes for girls in consonance with the spirit of 'Beti Bacho-Beti Padhao' campaign.
- (7) Shri Lakhan Lal Sahu regarding need to provide stoppage of Janshatabdi Expess (train no. 12101) and South Bihar Express (train no. 13287) at Bilha Railway Station, Bilaspur, Chhattisgarh.
- (8) Shri Gopal Chinayya Shetty regarding need to strengthen and organise Lok Adalats keeping in view the large number of pending court cases in the country.
- (9) Shri Nishikant Dubey regarding need to establish Kendriya Vidyalayas in Jarmundi, Deoghar and Mahagama in Jharkhand.

- (10) Shri Jugal Kishore Sharma regarding need to set up Aanganwadi Centres for refugee girls from West Pakistan.
- (11) Shri Om Birla regarding need to formulate a scheme for payment of compensation to farmers to offset the loss incurred by them.
- (12) Shri M. K. Raghavan regarding need to introduce new trains from Kerala.
- (13) Shri T. Radhakrishnan regarding need to reduce GST rate for Match Industry.
- (14) Dr. K. Kamaraj regarding need to establish Kendriya Vidyalaya in Yercaud Hills of Salem district and Sitheripattu village of Villupuram district of Tamil Nadu.
- (15) Dr. Ratna De Nag regarding need to establish an independent National Physiotherapy Council.
- (16) Dr. Prabhas Kumar Singh regarding need to establish Farm Machinery Training and Testing Institute at Bargarh, Odisha.
- (17) Smt. Pratyusha Rajeshwari Singh regarding need to improve BSNL mobile service in LWE affected districts in Odisha.
- (18) Shri Vinayak B. Raut regarding need to accord environmental clearance to irrigation projects submitted by Government of Maharashtra.
- (19) Dr. Dharam Vira Gandhi regarding need to hand over control of rivers of Punjab to Government of Punjab.
- (20) Shri Raju Shetti regarding increasing pension of retired employees.

11. Statutory Resolution-Adopted

Shri Radhakrishnan P. on behalf of Shri Arun Jaitley moved the following motion:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.28/2018-Customs, dated 1st March, 2018 which seeks to increase the basic customs duty (BCD) on chickpeas, falling under tariff item 0713 20 00, of the Customs Tariff Act from 40% to 60%."

The Resolution was adopted.

12.12 P.M.

12. Government Bills-Passed

(i) The Payment of Gratuity (Amendment) Bill, 2017

Time Taken: 06 Mts.

The motion for consideration of the Bill was moved by Shri Santosh Kumar Gangwar.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill, as amended, was passed.

12.19 P.M.

(ii) The Specific Relief (Amendment) Bill, 2017

Time Taken: 08 Mts.

The motion for consideration of the Bill was moved by Shri P.P. Chaudhary on behalf of Shri Ravi Shankar Prasad.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clause 9 was adopted.

Clauses 10 to 14 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P.P. Chaudhary.

The motion was adopted and the Bill, as amended, was passed.

12.27 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 16th March, 2018.)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 16, 2018/Phalguna 25, 1939 (Saka)

No.275

11.00 A.M.

1. Oath/Affirmation by Members

The following members took the oath/affirmation, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Shri Sarfaraz Alam	Araria	Bihar	Affirmation	Hindi
2.	Shri Nagendra Pratap Singh Patel	Phulpur	Uttar Pradesh	Oath	Hindi
3.	Shri Pravin Kumar Nishad	Gorakhpur	Uttar Pradesh	Oath	Hindi

11.04 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Uttambhai Harjibhai Patel, member of the Seventh, Eighth and Tenth Lok Sabhas; Dr. Bolla Bulli Ramaiah, member of the Eighth, Tenth, Eleventh and Thirteenth Lok Sabhas and; Smt. Susheela Bangaru Laxman, member of the Fourteenth Lok Sabha.

She also made reference to the passing away of Prof. Stephen Hawking, renowned British physicist and cosmologist.

She further made reference to the loss of lives of 9 Security personnel of CRPF in a bomb blast by naxallites on a CRPF personnel vehicle in Sukma District, Chhattisgarh on 13 March, 2018.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.09 A.M.

3. Reference by the Speaker

The Speaker made a reference on the occasion of *Nav Samvatsar* /Chaitra Sukladi/Gudi Padava/Ugadi and Cheti Chand of the Vikram Era.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 12.01 P.M.)

4. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 301–320 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos.3451–3680 would be printed in the official report of the day.

12.01 P.M.

5. Announcement by Speaker

The Speaker made the following announcement :-

"Hon. Members, I have to inform the House that under Rule 9(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Shri Kalraj Mishra, M.P. as a member on the Panel of Chairpersons, 16th Lok Sabha against the vacancy caused due to the sad demise of Shri Hukum Singh."

12.02 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2016-2017.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2016-2017, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2016-2017.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/022 in Gazette of India dated 15th December, 2017.
 - (ii) The Securities and Exchange Board of India (Issue and Listing of Debt Securities (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/023 in Gazette of India dated 15th December, 2017.
 - (iii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/024 in Gazette of India dated 15th December, 2017.

- (iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018-01 in Gazette of India dated 12th February, 2018.
- (v) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/025 in Gazette of India dated 27th December, 2017.
- (vi) The Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992 published in Notification No. LE/11112/92 in Gazette of India dated 22nd December, 1992.
- (vii) The Securities and Exchange Board of India (Portfolio Managers) Regulations, 1992 published in Notification No. SEBI/LE/92/III in Gazette of India dated 7th January, 1993.
- (viii) The Securities and Exchange Board of India (Investment Advisers) Regulations, 2013 published in Notification No. SEBI/LAD-NRO/GN/2012-13/31/1778 in Gazette of India dated 21st January, 2013.
- (ix) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Fourth Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/012 in Gazette of India dated 20th July, 2017.
- (x) The Securities and Exchange Board of India (Employees' Service) (Third Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/010 in Gazette of India dated 13th July, 2017.
- (8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vi to viii) of (7) above.
- (9) A copy of the Foreign Exchange (Compounding Proceedings) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.151(E) in Gazette of India dated 20th February, 2017 under Section 48 of

the Foreign Exchange Management Act, 1999, together with an explanatory memorandum.

- (10) A copy of the Small Industries Development Bank of India (Payment of Gratuity to Employees) [Amendment] Regulations, 2017 (Hindi and English versions) published in Notification No. HRV No. L00136691/Staff.Gen.(2) in Gazette of India dated 25th April, 2017 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.
- (11) A copy each of the following Notifications (Hindi and English versions) subsection (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
 - (i) The Debts Recovery Tribunal-2, Bengaluru (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1484(E) in Gazette of India dated 7th December, 2017.
 - (ii) The Debts Recovery Tribunal-2, Ernakulam (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1485(E) in Gazette of India dated 7th December, 2017.
 - (iii) The Debts Recovery Tribunal-2, Dehradun (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1486(E) in Gazette of India dated 7th December, 2017.
 - (iv) The Debts Recovery Tribunal-2, Hyderabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1487(E) in Gazette of India dated 7th December, 2017.
 - (v) The Debts Recovery Tribunal-3, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1488(E) in Gazette of India dated 7th December, 2017.
 - (vi) The Debts Recovery Tribunal, Siliguri (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1489(E) in
 Gazette of India dated 7th December, 2017.

- (vii) The Debts Recovery Tribunal-I, Ahmedabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1540(E) in Gazette of India dated 22nd December, 2017.
- (viii) The Debts Recovery Tribunal-II, Ahmedabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1541(E) in Gazette of India dated 22nd December, 2017.
- (ix) The Debts Recovery Tribunal, Allahabad (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1542(E) in
 Gazette of India dated 22nd December, 2017.
- (x) The Debts Recovery Tribunal, Aurangabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1543(E) in Gazette of India dated 22nd December, 2017.
- (xi) The Debts Recovery Tribunal-I, Bengaluru (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1544(E) in
 Gazette of India dated 22nd December, 2017.
- (xii) The Debts Recovery Tribunal-I, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1545(E) in Gazette of India dated 22nd December, 2017.
- (xiii) The Debts Recovery Tribunal-II, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1546(E) in Gazette of India dated 22nd December, 2017.
- (xiv) The Debts Recovery Tribunal-I, Chennai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1547(E) in
 Gazette of India dated 22nd December, 2017.
- (xv) The Debts Recovery Tribunal-II, Chennai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1548(E) in
 Gazette of India dated 22nd December, 2017.

- (xvi) The Debts Recovery Tribunal-III, Chennai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1549(E) in
 Gazette of India dated 22nd December, 2017.
- (xvii) The Debts Recovery Tribunal, Coimbatore (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1550(E) in
 Gazette of India dated 22nd December, 2017.
- (xviii) The Debts Recovery Tribunal, Cuttack (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1551(E) in
 Gazette of India dated 22nd December, 2017.
- (xix) The Debts Recovery Tribunal-I, Delhi (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1552(E) in
 Gazette of India dated 22nd December, 2017.
- (xx) The Debts Recovery Tribunal-II, Delhi (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1553(E) in
 Gazette of India dated 22nd December, 2017.
- (xxi) The Debts Recovery Tribunal-III, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1554(E) in Gazette of India dated 22nd December, 2017.
- (xxii) The Debts Recovery Tribunal-I, Ernakulam (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1555(E) in
 Gazette of India dated 22nd December, 2017.
- (xxiii) The Debts Recovery Tribunal, Guwahati (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1556(E) in
 Gazette of India dated 22nd December, 2017.
- (xxiv) The Debts Recovery Tribunal-I, Hyderabad (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1557(E) in
 Gazette of India dated 22nd December, 2017.

- (xxv) The Debts Recovery Tribunal, Jabalpur (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1558(E) in
 Gazette of India dated 22nd December, 2017.
- (xxvi) The Debts Recovery Tribunal-I, Jaipur (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1559(E) in
 Gazette of India dated 22nd December, 2017.
- (xxvii) The Debts Recovery Tribunal-I, Kolkata (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1560(E) in
 Gazette of India dated 22nd December, 2017.
- (xxviii) The Debts Recovery Tribunal-II, Kolkata (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1561(E) in
 Gazette of India dated 22nd December, 2017.
- (xxix) The Debts Recovery Tribunal-III, Kolkata (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1562(E) in
 Gazette of India dated 22nd December, 2017.
- (xxx) The Debts Recovery Tribunal, Lucknow (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1563(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxi) The Debts Recovery Tribunal, Madurai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1564(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxii) The Debts Recovery Tribunal-I, Mumbai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1565(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxiii) The Debts Recovery Tribunal-II, Mumbai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1566(E) in
 Gazette of India dated 22nd December, 2017.

- (xxxiv) The Debts Recovery Tribunal-III, Mumbai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1567(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxv) The Debts Recovery Tribunal, Nagpur (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1568(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxvi) The Debts Recovery Tribunal-I, Patna (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1569(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxvii) The Debts Recovery Tribunal-I, Pune (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1570(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxviii) The Debts Recovery Tribunal-I, Ranchi (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1571(E) in
 Gazette of India dated 22nd December, 2017.
- (xxxix) The Debts Recovery Tribunal-I, Vishakhapatnam (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1572(E) in
 Gazette of India dated 22nd December, 2017.
- (xl) The Debts Recovery Appellate Tribunal, Allabahad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1573(E) in Gazette of India dated 22nd December, 2017.
- (xli) The Debts Recovery Appellate Tribunal, Chennai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1574(E) in
 Gazette of India dated 22nd December, 2017.
- (xlii) The Debts Recovery Appellate Tribunal, Delhi (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1575(E) in
 Gazette of India dated 22nd December, 2017.

- (xliii) The Debts Recovery Appellate Tribunal, Kolkata, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1576(E) in Gazette of India dated 22nd December, 2017.
- (xliv) The Debts Recovery Appellate Tribunal, Mumbai (Lower Division Clerk)
 Recruitment Rules, 2017 published in Notification No. G.S.R.1577(E) in
 Gazette of India dated 22nd December, 2017.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.10.2017 to 31.12.2017.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.10.2017 to 31.12.2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.183(E) published in Gazette of India dated 23rd February, 2018 together with an explanatory memorandum seeking to clarify the applicability of the Notification No. 1/2018-Central Excise dated 2nd February, 2018 that the said notification shall not apply to the goods manufactured on or before the 01.02.2018 and cleared on or after the 02.02.2018.
 - (ii) G.S.R.184(E) published in Gazette of India dated 23rd February, 2018 together with an explanatory memorandum seeking to clarify the applicability of the Notification No. 2/2018-Central Excise dated 2nd February, 2018 that the said notification shall not apply to the goods

- manufactured on or before the 01.02.2018 and cleared on or after the 02.02.2018.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.164(E) published in Gazette of India dated 12th February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (ii) G.S.R.182(E) published in Gazette of India dated 23rd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.61(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on the import of 'Toluene Di-Isocyanate, originating in, or exported from China PR, Japan and Korea RP for a period of five years in pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 13.12.2017.
 - (ii) G.S.R.179(E) published in Gazette of India dated 21st February, 2018, together with an explanatory memorandum seeking to impose anti-dumping duty on Ceramic Tableware and Kitchenware, excluding knives and toilet items, originating in, or exported form China PR shall be effective for a period of five years from the aforesaid date of imposition of the provisional anti-dumping duty, *i.e.* 13th June, 2017 and shall be payable in Indian currency provided that the said anti-dumping duty shall not be levied for the period commending from the date of the lapse of the provisional anti-dumping duty that is the 11th December, 2017 up to the preceding day of the publication of this notification in the Official Gazette.

- (iii) G.S.R.181(E) published in Gazette of India dated 23rd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 3/2018-Cus.(ADD), dated 23rd January, 2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2016-2017, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2016-2017.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) (Twelfth Amendment) Regulations, 2017 published in Notification No. F. No. 2/Stds/CPL&CP/ /Notification/FSSAI-2016 published in Gazette of India dated 19th September, 2017.
 - (ii) The Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017 published in Notification No. F. No. 12/PA/ Regulation/Dir(PA)/FSSAI-2016 published in Gazette of India dated 13th September, 2017.
 - (iii) The Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2017 published in Notification No. F. No. P/15025/264/13-PA/FSSAI published in Gazette of India dated 25th July, 2017.
 - (iv) The Food Safety and Standards (Food Products Standards and Food Additives) Seventeenth Amendment Regulations, 2017 published in Notification No. F. No. 1/Additives/Stds/BIS Notification/FSSAI/2016 published in Gazette of India dated 21st November, 2017.

- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Thirteenth Amendment Regulations, 2017 published in Notification No. F. No. A-1(1)/Standards/MMP/2012 published in Gazette of India dated 12th October, 2017.
- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Eighth Amendment Regulations, 2017 published in Notification No. F. No. 1-94(1)/FSSAI/SP(Labelling)/2014 published in Gazette of India dated 13th September, 2017.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2016-2017.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Competition Commission of India (Salary, Allowances and other Terms and Conditions of service of Chairperson and other Members) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.190(E) in Gazette of India dated 28th February, 2018 under subsection (3) of Section 63 of the Competition Act, 2002, as amended by Competition (Amendment) Act, 2007.
- (22) A copy of the Annual Report and Audited Accounts of the Institute of Chartered Accountant of India (Hindi and English versions) for the year ended 31st March, 2017 published in Notification No. 1-CA(5)/68/2017 in Gazette of India dated 29th September, 2017 under Section 30B of the Chartered Accountants Act, 1949 together with a corrigendum thereto published in the Notification No. 1-CA(5)/68A/2017 dated 21st December, 2017.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2017-18):-

- (1) Nineteenth Report on Action taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs'.
- (2) Twentieth Report on Action taken by the Government on the recommendations contained in the Tenth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Status of implementation of reservation policy in those companies who have 50% Government and 50% private equity like PETRONET LNG Limited'.
- (3) Twenty-first Report on Action taken by the Government on the recommendations contained in the Eleventh Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Reservation for and employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)'.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 19th March, 2018.

9. Motion regarding Extension of Time for Presentation of Report of the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017

Shri Bhartruhari Mahtab moved the following motion :-

'That this House do extend time for presentation of the Report of the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 upto the last day of the Monsoon Session, 2018.'

The motion was adopted.

12.04 P.M.

10. Observation by the Speaker

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Y.V. Subba Reddy and Thota Narasimham. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as a to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.06 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 19th March, 2018.)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, March 19, 2018/Phalguna 28, 1939 (Saka)

No.276

11.00 A.M.

1. Starred Questions

Starred Question No. 321 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 322–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3681-3910 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - The Petroleum and Natural Gas Regulatory Board (Determination of (i) **Products** Petroleum and Petroleum Pipeline Transportation Tariff) 2017 published Amendment Regulations, in Notification No. PNGRB/M(C)/62/2017 in Gazette of India dated 19th December, 2017.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Liquefied Natural Gas Facilities)

- Regulations, 2018 published in Notification No. INFRA/T4S/LNG/05 in Gazette of India dated 18th January, 2018.
- (2) A copy of the Statement (Hindi and English versions) regarding adoption of new "ILO Recommendation No. 205(R-205) concerning the employment and decent work for peace and resilience, adopted by the International Labour Conference at its 106th Session held in Geneva from 5th June to 16th June, 2017.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2016-2017.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2016-2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2016-2017.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2016-2017.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2016-2017.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion

Council), Kolkata, for the year 2016-2017.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2016-2017.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-
 - (i) S.O.354(E) published in Gazette of India dated 24th January, 2018, authorising the Tobacco Board to allow the traders/dealers of the Tobacco Board to purchase excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Karnataka.
 - (ii) S.O.355(E) published in Gazette of India dated 24th January, 2018, relaxing the operation of the provisions of sub-section (1) of Section 10 read with subsection (1) of Section 14A of the Tobacco Board Act, 1975 in the State of Karnataka for the period commencing from the date of publication of this notification in the Official Gazette and ending on 30th April, 2018 and permits the sale of excess flue curved Virginia tobacco crop of the registered growers and flue cured Virginia tobacco crop of the unregistered growers at the auction platforms authorised by the Tobacco Board.
 - (24) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2016-2017,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2016-2017.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2016-2017.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2016-2017.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2016-2017, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-

- (i) The University Grants Commission (Conferment of Autonomous Status upon Colleges and Measures for Maintenance of Standards in Autonomous Colleges) Regulations, 2018 published in Notification No. F. No. 1-1/2012(AC) in Gazette of India dated 12th February, 2018.
- (ii) The University Grants Commission (Categorization of Universities (only) for Grant of Graded Autonomy) Regulations, 2018 published in Notification No. F. No. 1-8/2017(CPP-II) in Gazette of India dated 12th February, 2018.
- (33) A copy of the Notification No. S.O.758(E) (Hindi and English versions) published in Gazette of India dated 21st February, 2018, establishing a central body to be called as the co-ordination forum with the members specified in sub-section (2) of Section 38 of the Indian Institutes of Information Technology (Public-Private-Partnership) Act, 2017 issued under sub-section (1) of Section 38 of the said Act.

4. Report of Business Advisory Committee

Shri Ganesh Singh presented the Fifty-third Report of the Business Advisory Committee.

5. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of Committee on Estimates (2017-18):-

- (1) Twenty-seventh Report of the Committee on the action taken by the Government on the observations/recommendations contained in the 20th Report of the Committee (16th Lok Sabha) on the subject 'Ex-Servicemen Contributory Health Scheme' pertaining to the Ministry of Defence (Department of Ex-Servicemen Welfare).
- (2) Twenty-eighth Report of the Committee on the subject 'Central Armed Police Forces and Internal Security Challenges–Evaluation and Response Mechanism' pertaining to the Ministry of Home Affairs.

6. Reports of Standing Committee on Industry

Shri S.P. Muddahanume Gowda laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 286th Report on Demands for Grants (2018-19) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (2) 287th Report on Demands for Grants (2018-19) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (3) 288th Report on Demands for Grants (2018-19) pertaining to the Ministry of Micro, Small and Medium Enterprises.

7. Statements by Ministers

- (1) The Minister of Petroleum and Natural Gas; and Minister of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Petroleum and Natural Gas on 'National Auto Fuel Policy, pertaining to the Ministry of Petroleum and Natural Gas.
- (2) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 134th Report of the Standing Committee on Commerce on Action Taken by the Government on the recommendations contained in the 130th Report of the Committee on 'Industrial Policy in the changing Global scenario', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

12.06 P.M.

8. Observation by the Speaker

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Thota Narasimham, Y.V. Subba Reddy and Jayadev Galla. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 20th March, 2018.)

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, March 20, 2018/Phalguna 29, 1939 (Saka)

No.277

11.00 A.M.

1. Starred Questions

Starred Question No. 341 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 342–360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3911–4140 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) A copy of the Annual Statement (Hindi and English versions) of discretionary out of turn allotments made under 5% vacancies occurred in each type of General Pool Residential Accommodation in a calendar year in accordance with the guidelines of Directorate of Estates issued *vide* O.M. No. 12035/2/97-Pol.II(Pt.II) dated 17.11.1997 for the year 2017.
- (2) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2016.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2016.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2016-2017.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Andaman and Nicobar Islands (Grant-in-aid to Panchayati Raj Institutions) (Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. 249/2017/F.No.3-21/96-PR in Andaman and Nicobar Gazette dated 17th October, 2017 under Section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities, Secunderabad (Divyangjan), for the year 2016-2017.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2016-2017.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under Foreigners Order, 1948 and Rule 3 of the Passport (Entry into India) Rules, 1950:-
 - (i) S.O.2652(E) and S.O.2653(E) published in Gazette of India dated 16th August, 2017, declaring Chitpur Railway Station of Kolkata, West Bengal State as an authorized Immigration Check Post for entry into/exit from India and appointment of FRRO, Kolkata as the "Civil Authority".
 - (ii) S.O.2654(E) and S.O.2655(E) published in Gazette of India dated 16th August, 2017, declaring Vallarpadam Seaport of Kerala State as an authorized Port for entry into/exit from India and appointment of FRRO, Cochin as the "Civil Authority".
 - (iii) S.O.3137(E) and S.O.3138(E) published in Gazette of India dated 27th September, 2017, declaring Kawrpuichhuah Land Check Post in Lunglei District of Mizoram State as an authorized Immigaration Check Post for entry into/exit from India and appointment of Superintendent of Police, Lunglei District, Mizoram as the "Civil Authority".
 - (iv) S.O.3139(E) and S.O.3140(E) published in Gazette of India dated 27th September, 2017, declaring Zorinpui Land Check Post in Lawngtlai District

- of Mizoram State as an authorized Immigration Check Post for entry into/exit from India and appointment of Superintendent of Police, Lawngtlai District District, Mizoram as the "Civil Authority".
- (v) S.O.3605(E) and S.O.3606(E) published in Gazette of India dated 16th November, 2017, declaring Mundra Seaport in Kutch District of Gujarat State as an authorized Immigration Check Post for entry into/exit from India and appointment of Superintendent of Police, District-Kutch West Bhuj, Gujarat as the "Civil Authority".
- (vi) S.O.3607(E) and S.O.3608(E) published in Gazette of India dated 16th November, 2017, declaring Vizhinjam Seaport of Kerala State as an authorized Immigration Check Post for entry into/exit from India and appointment of FRRO Trivandrum as the "Civil Authority".
- (vii) S.O.3848(E) and S.O.3849(E) published in Gazette of India dated 8th December, 2017, declaring Vijayawada Airport in Krishan a District of Andhra Pradesh State as an authorized Immigration Check Post for entry into/exit from India and appointment of Deputy Commissioner of Police, L&O-1, Vijayawada, Andhra Pradesh as the "Civil Authority".
- (viii) S.O.291(E) to S.O.298(E) published in Gazette of India dated 19th January, 2018, declaring four river Ports of Assam [Dhubri, Pandu (Guwahati), Nagaon and Karimganj] River Ports as an authorized Immigration Check Post for entry into/exit from India and appointment of concerned SSP/SPs as the "Civil Authority".
- (ix) S.O.732(E) and S.O.733(E) published in Gazette of India dated 19th January, 2018, declaring Krishnapatnam Port in Nellore District of Andhra Pradesh State as an authorized Immigration Check Post for entry into/exit from India and appointment of Superintendent of Police, Nellore District, Andhra Pradesh as the "Civil Authority".

- (13) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2016-2017, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2016-2017, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2016-2017.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21)* A copy of the Notification No. 30/2018-Customs (Hindi and English versions) published in Gazette of India dated 20th March, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Customs dated 1st March, 2011 so as to reduce export duty on raw sugar, white or refined sugar from 20% to Nil under Section 159 of the Customs Act, 1962.

4. Report of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table the 109th Report (Hindi and English versions) on the National Medical Commission Bill, 2017 of the Standing Committee on Health and Family Welfare.

5. Statements by Ministers

- (1)# The Minister of External Affairs informed the House about death of 39 Indians at Mosul, Iraq. The Minister sought to make a statement. However, due to continued interruptions in the House, the Minister could not make the statement.
- (2) The Minister of Science and Technology; Minister of Earth Sciences; and Minister of Environment, Forests and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 304th Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in the 296th Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Science and Technology, Ministry of Science and Technology.

^{*}At 12.03 P.M.

[#]At 12.06 P.M.

(3) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 203rd Report of the Standing Committee on Home Affairs on 'Border Security : Capacity Building and Installations', pertaining to the Ministry of Home Affairs.

6. Motion

Shri Ananth Kumar moved the following motion:-

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 19th March, 2018."

The motion was adopted.

12.12 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Y.V. Subba Reddy and Thota Narasimham. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.13 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 21st March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 21, 2018/Phalguna 30, 1939 (Saka)

No.278

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 361 was listed was absent. However, Minister concerned laid the reply on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 362–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.4141–4370 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) A copy of the Ministry of Electronics and Information Technology, Indian Computer Emergency Response Team (CERT-In), Group 'A' and 'B' Posts, Recruitment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1443(E) in Gazette of India dated 24th November, 2017 under Section 50 of the Indian Institute of Information Technology Act, 2014.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2016-2017.
- (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the India Development Foundation of Overseas Indians, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the India Development Foundation of Overseas Indians, New Delhi, for the year 2017-2018.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th March, 2018, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint three members of Rajya Sabha to the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017, in the vacancies caused by the retirement of Shri Sukhendu Sekhar Ray from Rajya Sabha and two more vacancies that would arise owing to retirement of Shri Ajay Sancheti and Shri Bhupender Yadav from Rajya Sabha on 2nd and 3rd April, 2018, respectively and communicated the names of Shri Sukhendu Sekhar Ray, Shri Bhupender Yadav and Shri Mahesh Poddar who had been duly appointed/reappointed to the said Committee w.e.f. 4th and 3rd April, 2018, respectively.

5. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 306th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18), pertaining to the Department of Space, Ministry of Science and Technology, Environment and Forests.

12.04 P.M.

6. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Thota Narasimham and Y.V. Subba Reddy. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 22nd March, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, March 22, 2018/Chaitra 1, 1940 (Saka)

No.279

11.00 A.M.

1. Starred Questions

Starred Question No. 381 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 382–400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.4371–4600 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2016-2017.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) (Fifth Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. L-1/44/2010-CERC in Gazette of India dated 11th January, 2018 under Section 179 of the Electricity Act, 2003.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
 - (i) The National Mineral Exploration Trust (Amendment) Rules, 2018 published in Notification No. G.S.R.208(E) in Gazette of India dated 7th March, 2018.
 - (ii) G.S.R.40(E) published in Gazette of India dated 18th January, 2018, notifying the National Thermal Power Corporation Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Jute Board, Kolkata, for the year 2016-2017.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the years 2011-2012 to 2013-2014, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the years 2011-2012 to 2013-2014.
- (12) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

4. Statement of Standing Committee on Railways

Shri Sudip Bandyopadhyay laid on the Table the Statement (Hindi and English versions) on further Action Taken by Government on the recommendations contained in Chapter – I of the 14th Report (16thLok Sabha) of the Committee on action taken by Government on the recommendations contained in their 10th Report on 'Pending Projects'.

5. Statement of Committee on Empowerment of Women

Smt. Bijoya Chakravarty presented the following Final Action Taken Statements (Hindi and English versions):-

- (1) Statement showing final action taken by the Government on the recommendations contained in Chapter I and V of the 2nd Report (Sixteenth Lok Sabha) of the Committee on Empowerment of Women (2014-2015) on action taken by the Government on the recommendations contained in the 21st Report of the Committee (2012-2013) on the subject 'Working Conditions of Women in Police Force'.
- (2) Statement showing final action taken by the Government on the recommendations contained in Chapter I and V of the 5th Report (Sixteenth Lok Sabha) of the Committee on Empowerment of Women (2015-2016) on action taken by the Government on the recommendations contained in the 3rd Report of the Committee (2014-2015) on the subject 'Working Conditions of Women in Railways and Amenities for Women Passengers'.

6. Statement by Minister

The Minister of State in the Ministry of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Department of Rural Development, Ministry of Rural Development.

12.05 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Thota Narasimham and Y.V. Subba Reddy. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 23rd March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 23, 2018/Chaitra 2, 1940 (Saka)

No.280

11.00 A.M.

1. Reference by the Speaker

The Speaker on behalf of the House paid homage to the Great revolutionaries Shaheed Bhagat Singh, Shaheed Shivaram Hari Rajguru and Shaheed Sukhdev Thapar who got martyred on 23 March, 1931.

Thereafter, members stood in silence for a short while in the memory of freedom fighters.

11.03 A.M.

2. Starred Questions

Starred Question No. 401 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 402–420 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.4601-4830 were laid on the Table.

12.02 P.M.

4. Announcement by the Speaker

The Speaker made the following announcement:-

"Hon'ble Members, I have to make an announcement about my own Secretariat today.

The Seventh Pay Commission has not made any recommendation in regard to the Secretariats of Rajya Sabha and Lok Sabha in view of the provisions of Article 98 of the Constitution.

The Chairman, Rajya Sabha and I after mutual consultation and following the procedure in the past have decided to appoint a Committee of Parliament consisting of the following Members:

- (1) Chairperson, Estimates Committee (Dr. Murli Mohan Joshi)
- (2) Chairperson, Public Accounts Committee (Shri Mallikarjun Kharge)
- (3) Chairperson, Standing Committee on Finance (Dr. M. Veerappa Moily)
- (4) Minister of Parliamentary Affairs (Shri Ananth Kumar)
- (5) Minister of Finance (Shri Arun Jaitley)
- (6) Member, Rajya Sabha (Prof. Ram Gopal Yadav)

The Chairperson, Estimates Committee, Dr. Murli Manohar Joshi will be the chairperson of the Committee. The functions of the Committee shall be to advise the Chairman, Rajya Sabha and the Speaker, Lok Sabha on the changes that are considered desirable in the structure of scales of pay, allowances, leave, pensionary benefits and other amenities to the officers and all categories of employees of the

Rajya Sabha and Lok Sabha Secretariat in the context of the decision of the Government of India on the recommendations of the 7th Central Pay Commission.

The Committee will make their recommendations to the Chairman, Rajya Sabha and Speaker, Lok Sabha as early as possible."

5. Papers laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2016-2017.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2016-2017.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.495(E) published in Gazette of India dated 23rd May, 2017 under Section 38A of the Prevention of Cruelty to Animals Act, 1960 together with a corrigendum thereto published in Notification No. G.S.R.185(E) dated 26th February, 2018.
- (10) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st March, 2017.
- (11) A copy of the Notification No. G.S.R.200(E) (Hindi and English versions) published in Gazette of India dated 1^{st} March, 2018, together with an explanatory memorandum making certain amendments in Notification No. 50/2017-Cus., dated 30^{th} June, 2017 under Section 159 of the Customs Act, 1962.
- (12) A copy of the Notification No. G.S.R.220(E) (Hindi and English versions) published in Gazette of India dated 12th March, 2018 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'O-Acid', originating in or exported from China PR at the specified rates for three years in pursuance of the final findings of the Designated Authority under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) The Central Goods and Services Tax (Second Amendment) Rules, 2018 published in Notification No. G.S.R.204(E) in Gazette of India dated 7th March, 2018, together with an explanatory memorandum.
- (ii) G.S.R.205(E) published in Gazette of India dated 7th March, 2018, together with an explanatory memorandum rescinding Notification No. G.S.R.55(E) dated 23rd January, 2018.
- (14) A copy of the Food Safety and Standards (Organic Foods) Regulations, 2017 (Hindi and English versions) published in Notification No. CPB/03/Standards/FSSAI/2016 in Gazette of India dated 2nd January, 2018 under Section 93 of the Food Safety and Standards Act, 2006.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2016-2017.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Institute of Economic Growth),

 Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Institute of Economic Growth), Delhi, for the year 2016-2017.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Grievance and Complaint Handling Procedure) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG/21 in Gazette of India dated 7th December, 2017.
- (ii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG/22 in Gazette of India dated 1st January, 2018.
- (iii) The Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2017 published in Notification No. IBBI/2017-18/GN/REG/23 in Gazette of India dated 1st January, 2018.
- (iv) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2018 published in Notification No. IBBI/2017-18/GN/REG/24 in Gazette of India dated 6th February, 2018.
- (v) The Insolvency and Bankruptcy Board of India (Fast Track Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2018 published in Notification No. IBBI/2017-18/GN/REG/025 in Gazette of India dated 7th February, 2018.
- (vi) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Amendment Rules, 2018 published in Notification No. G.S.R.153(E) in Gazette of India dated 9th February, 2018.

(20)* A copy of the Notification No. 32/2018-Customs (Hindi and English versions) published in Gazette of India dated 23th March, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Customs dated 30th June, 2017 so as to reduce basic customs duty (BCD) from 10% to 5% on Open cell (15.6" and above) of LCD/LED TV panels under Section 159 of the Customs Act, 1962.

^{*}At 12.06 P.M.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Farmers Welfare; and Minister of State in the Ministry of Panchayati Raj on behalf of the Minister of Rural Development; Minister of Panchayati Raj; and Minister of Mines laid the following statements (Hindi and English versions) regarding -
 - (i) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Rural Development on Demands for Grants (2014-15), pertaining to the Ministry of Panchayati Raj.
 - (ii) the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Ministry of Panchayati Raj.
 - (iii) the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Ministry of Panchayati Raj.
- (2) The Minister of State in the Ministry of Rural Development laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Rural Development on Demands for Grants (2014-15), pertaining to the Department of Rural Development, Ministry of Rural Development.
 - (ii) the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Department of Rural Development, Ministry of Rural Development.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during remaining part of the Session.

12.07 P.M.

8. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Y.V. Subba Reddy and Thota Narasimham. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.09 P.M.

9. Cancellation of the sitting

The Speaker announced that she has received request from several members regarding cancellation of the sitting fixed for Monday, the 26th March, 2018 on the occasion of Ram Navami and she has acceded to the request to cancel the sitting.

The House agreed.

12.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 27rd March, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, March 27, 2018/Chaitra 6, 1940 (Saka)

No.281

11.00 A.M.

1. Questions

- (i) Member in whose name Starred Question No. 441 was listed was absent. However, Minister concerned laid the reply on the Table. Due to interruptions, remaining Starred Questions could not be called for oral answers. Starred Question Nos. 442–460 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 5061–5290 would be printed in the Official Report for the day.
- (ii) As the sitting of Lok Sabha fixed for Monday, the 26th March, 2018 was cancelled, the replies to Starred Question Nos. 421–440 listed for that day were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 4831–5060 would also be printed in the official report for the day

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (i) (a) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2016-2017.
 - (b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2016-2017.
 - (b) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Center, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Center, New Delhi, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2015-2016.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Border Security Force, Medical Cadre, Group 'C' Posts (Combatised) Recruitment (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.212(E) in Gazette of India dated 8th March, 2018 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2016-2017.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2016-2017.
 - (ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2016-2017.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2015-2016.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

3. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 9th March, 2018, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019 and elected the following Members of Rajya Sabha to serve on the said Committee and to fill up the remaining three vacancies during the next Session:-
 - 1. Shri Shamsher Singh Dullo
 - 2. Shri Ahamed Hassan
 - 3. Shri P.L. Punia
 - 4. Shri D. Raja
 - 5. Shri Amar Shankar Sable
 - 6. Mahant Shambhuprasadji Tundiya
 - 7. Shri Ramkumar Verma
- (ii) That at its sitting held on the 9th March, 2018, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate six Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee and to fill up the remaining one vacancy during the next Session:-
 - 1. Shri Pratap Keshari Deb
 - 2. Shri Naresh Gujral
 - 3. Shri Mohd. Ali Khan
 - 4. Shri Shamsher Singh Manhas
 - 5. Shri Ram Vichar Netam
 - 6. Shri A.K. Selvraj

- (iii) That at its sitting held on the 9nd March, 2018, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2018 and ending on the 30th April, 2019 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee and to fill up the remaining two vacancies during the next Session:-
 - 1. Prof. M.V. Rajeev Gowda
 - 2. Shri Bhubaneswar Kalita
 - 3. Shri Shwait Malik
 - 4. Shri Narayan Lal Panchariya
 - 5. Shri Sukhendu Sekhar Ray
- (iv) That at its sitting held on the 22nd March, 2018, Rajya Sabha agreed without any amendment to the Payment of Gratuity (Amendment) Bill, 2018, passed by the Lok Sabha on the 15th March, 2018.

4. Statement by Minister

The Minister of State in the Ministry of Human Resource Development; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 288th Report of the Standing Committee on Human Resource Development on Demands for Grants (2017-18), pertaining to the Department of Higher Education, Ministry of Human Resource Development.

12.06 P.M.

5. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Thota Narasimham, Mallikarjun Kharge, Y.V. Subba Reddy, P. Karunakaran, Mohd. Salim, N.K. Premachandran, Srinivas Kesineni, P.K. Kunhalikutty, Kinjarapu Ram Mohan Naidu, Jayadev Galla, Asaduddin Owaisi, P.V. Midhun Reddy and Jose K. Mani. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 28th March, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, March 28, 2018/Chaitra 7, 1940 (Saka)

No.282

11.00 A.M.

1. Starred Questions

Starred Question No. 461 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 462–480 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.5291–5520 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2016-2017.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms

 Development Corporation Limited, Guwahati, for the year 2016-2017,

 alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2016-2017.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Air India Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

1. Statement No. 36

Eighth Session, 2001

2. Statement No.37

Twelfth Session, 2003

FOURTEENTH LOK SABHA

3. Statement No. 35

Seventh Session, 2006

4. Statement No. 24

Fifteenth Session, 2009

FIFTEENTH LOK SABHA

5	Statement No. 33	Second Session, 2009
٦.	Statement No. 55	Second Session, 2009
6.	Statement No. 28	Third Session, 2009
7.	Statement No. 28	Fourth Session, 2010
8.	Statement No. 27	Fifth Session, 2010
9.	Statement No. 24	Seventh Session, 2011
10.	Statement No. 25	Eighth Session, 2011
11.	Statement No. 24	Ninth Session, 2011
12.	Statement No. 23	Tenth Session, 2012
13.	Statement No. 21	Eleventh Session, 2012
14.	Statement No. 20	Twelfth Session, 2012
15.	Statement No.19	Thirteenth Session, 2013
16.	Statement No. 16	Fourteenth Session, 2013
17.	Statement No. 15	Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

18. Statement No. 14	Second Session, 2014
19. Statement No. 13	Third Session, 2014
20. Statement No. 12	Fourth Session, 2015
21. Statement No. 10	Fifth Session, 2015
22. Statement No. 9	Sixth Session, 2015
23. Statement No. 7	Seventh Session, 2016
24. Statement No. 7	Eighth Session, 2016
25. Statement No. 6	Ninth Session, 2016
26. Statement No. 4	Tenth Session, 2016
27. Statement No.4	Eleventh Session, 2017
28. Statement No. 2	Twelfth Session, 2017
29. Statement No. 1	Thirteenth Session, 2017-18

4. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2017-18):-

(1) 90th Report on the subject 'Performance of Special Economic Zones (SEZ)'.

- (2) 91st Report on Action Taken by the Government on the Observations/ Recommendations contained in the Seventeenth Report (16th Lok Sabha) on 'Ultra Mega Power Projects Under Special Purpose Vehicles'.
- (3) 92nd Report on the subject 'Pradhan Mantri Gram Sadak Yojana'.
- (4) 93rd Report on the subject 'Management of Vacant Land in Indian Railways'.
- (5) 94th Report on the subject 'Working of Central Board of Film Certification (CBFC) and Academic Activities of Satyajit Ray Film and Television Institute, Kolkata for the period from 2010-11 to 2014-15'.
- (6) 95th Report on the subject 'Health and Family Welfare'.
- (7) 96th Report on the subject "Management of Narcotics Substances'.
- (8) 97th Report on Action Taken by the Government on observations/ recommendations contained in the 75th Report (16th Lok Sabha) on 'Performance of Import and Export Trade Facilitation Through Customs Ports' relating to Ministry of Finance (Dept. of Revenue-CBEC).
- (9) 98th Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Sixty-second Report (16th Lok Sabha) on 'Ratna and R-series Hydrocarbon Fields'.
- (10) 99th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 69th Report (16th Lok Sabha) on 'Suburban Train Services in Indian Railways'.
- (11) 100th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 70th Report (16th Lok Sabha) on 'Commercial Publicity in Indian Railways'.
- (12) 101st Report on Action Taken by the Government on the Observations/ Recommendations contained in the 64th Report (16th Lok Sabha) on 'Shared Mobile Infrastructure Scheme'.
- (13) 102nd Report on Action Taken by the Government on the Observations/ Recommendations contained in the 25th Report (16th Lok Sabha) on 'Disaster Preparedness in India'.

5. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 253rd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 247th Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Shipping.
- (2) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 252nd Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 246th Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Road Transport and Highways.

6. Motion for election to the Central Advisory Committee for the National Cadet Corps

Shri Subhash Ramrao Bhamre on behalf of Shrimati Nirmala Sitharaman moved the following motion :-

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

12.07 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Thota Narasimham, Y.V. Subba Reddy, Konakalla Narayana Rao, Srinivas Kesineni, N.K. Premachandran, Mohd. Salim, P. Karunakaran, P.V. Midhun Reddy, P.K. Kunhalikutty, Mallikarjun Kharge, M. Srinivasa Rao, Asaduddin Owaisi and Jayadev Galla. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.10 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 2nd April, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, April 2, 2018/Chaitra 12, 1940 (Saka)

No.283

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question No. 481 was listed were absent. However, Minister concerned laid the reply on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 482–500 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.5521–5750 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2016-2017.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the third Quarter of Financial year 2017-2018, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Punjab, S.A.S. Nagar, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Punjab, S.A.S. Nagar, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the years

- 2014-2015 to 2016-2017, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the years 2014-2015 to 2016-2017.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan UT of Andaman and Nicobar Islands, Port Blair, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2016-2017.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for

EOUs & SEZs, New Delhi, for the year 2016-2017.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Cardamom (Licensing and Marketing) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.215(E) in Gazette of India dated 9th March, 2018 under Section 5 of the Spices Board Act, 1986.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the M/s Adityapur Auto Cluster, Jamshedpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s Adityapur Auto Cluster, Jamshedpur, for the year 2016-2017.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the M/s Chanderi Development Society for Handloom Weavers Samiti, Chanderi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s Chanderi Development Society for Handloom Weavers Samiti, Chanderi, for the year 2016-2017.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, G. B. Nagar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Noida Special Economic Zone Authority, G. B. Nagar, for the year 2016-2017.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Falta Special Economic Zone Authority, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Falta Special Economic Zone Authority, Kolkata, for the year 2016-2017.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ SEZ Authority, Mumbai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Falta SEEPZ SEZ Authority, Mumbai, for the year 2016-2017.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2016-2017.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2016-2017.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks

- and Geographical Indications, Mumbai, for the year 2016-2017.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2016-2017.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2016-2017.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Industrial Corridor Development and Implementation Trust (earlier Delhi Mumbai Industrial Corridor Project Implementation Trust Fund), New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Industrial Corridor Development and Implementation Trust (earlier Delhi Mumbai

- Industrial Corridor Project Implementation Trust Fund), New Delhi, for the year 2016-2017.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of Section 18 of the Explosives Act, 1884:-
 - (i) The Gas Cylinders (Second Amendment) Rules, 2018 published in Notification No. G.S.R.231(E) in Gazette of India dated 15th March, 2018.
 - (ii) The Gas Cylinders (Amendment) Rules, 2018 published in Notification No. G.S.R.189(E) in Gazette of India dated 28th February, 2018.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2016-2017.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2015-2016.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Institute of Management Rohtak, Rohtak, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2016-2017.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2016-2017, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2016-2017.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2016-2017.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation,

- Auroville, for the year 2016-2017.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2016-2017.
- (48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2016-2017.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

- Kharagpur, Kharagpur, for the year 2016-2017.
- (52) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2016-2017.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2016-2017.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2016-2017.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Warangal, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Warangal, for the year 2016-2017.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2016-2017.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2016-2017.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2016-2017.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2016-2017.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Cachar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Cachar, for the year 2016-2017.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the

- Visva-Bharati, Santiniketan, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2016-2017.
- (72) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-
 - (i) The University Grants Commission (Open and Distance Learning) Regulations, 2017 (First Amendment) published in Notification No. F. No. 2-4/2015(DEB-III) in Gazette of India dated 11th October, 2017.
 - (ii) The University Grants Commission (Open and Distance Learning) Regulations, 2017 published in Notification No. F. No. 2-4/2015(DEB-III) in Gazette of India dated 23rd June, 2017.
 - (iii) The University Grants Commission (Open and Distance Learning) Second Amendment Regulations, 2018 published in Notification No. F. No. 2-4/2015(DEB-III) in Gazette of India dated 6th February, 2018.
 - (74) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Howrah, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Howrah, for the years 2014-2015 and 2015-2016.

- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2016-2017.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2016-2017.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2016-2017.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research,

- Bhopal, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2016-2017.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2016-2017.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2016-2017.
- (87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2016-2017, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2016-2017.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2016-2017.
- (91) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2016-2017.
- (93) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi,

- for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2016-2017.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2016-2017.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2016-2017.
- (99) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

- Institute of Technology Ropar, Ropar, for the year 2016-2017.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2016-2017, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2016-2017.
- (101) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2016-2017.
- (103) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2016-2017.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jammu, Jammu, for the year 2016-2017.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh.
- (107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2016-2017, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2016-2017.
- (109) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- *(110) A copy of Notification Nos. 37/2018-Customs to 40/2018-Customs (Hindi and English versions) published in Gazette of India dated 2nd April, 2018, together with an explanatory memorandum seeking to withdraw exemption from Basic Customs Duty (BCD) on Printed Circuit Board Assembly, Camera Module and Connectors, of cellular mobile phones and impose 10% BCD on them under Section 159 of the Customs Act, 1962.
- *(111) A copy of Notification No. 36/2018-Customs (Hindi and English versions) published in Gazette of India dated 2nd April, 2018, together with an explanatory memorandum seeking to increase BCD tariff rate on populated, loaded or stuffed printed circuit boards, falling under tariff item 8517 70 10 of the First Schedule to the Customs Tariff Act, 1975 from NIL to 10% under Section 8A(1) of the said Act.

^{*}At 12.03 P.M.

4. Statements by Ministers

- (1) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2017-18), pertaining to the Ministry of Tribal Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Tourism; and Minister of State in the Ministry of Electronics and Information Technology laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 229th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 222nd Report of the Committee on Demands for Grants (2013-14), pertaining to the Ministry of Tourism.
 - (ii) the status of implementation of the recommendations contained in the 239th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 232nd Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Tourism.

12.06 P.M.

5. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Y.V. Subba Reddy, Thota Narasimham, N.K. Premachandran, Mekapati Rajamohan Reddy, P.V. Midhun Reddy, Mallikarjun Kharge, P.K. Kunhalikutty, Srinivas Kesineni, Kinjarapu Ram Mohan Naidu, Smt. Renuka Butta, Sarvashri Asaduddin Owaisi and C.N. Jayadevan. I am duty bound to bring the notices

before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.11 P.M.

6. Submission by Member

Shri Mallikarjun Kharge made submission regarding Supreme Court Judgement on Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

*Shri Ananth Kumar responded.

12.13 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 3rd April, 2018.)

^{*} Minister of Chemicals and Fertilizers; and Minister of Parliamentary Affairs.

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, April 3, 2018/Chaitra 13, 1940 (Saka)

No.284

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question No. 501 was listed were absent. However, Minister concerned laid the reply on the Table

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 502–520 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5751–5980 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the years 2015-2016 and 2016-2017, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the years 2015-2016 and 2016-2017.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2016-2017.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
 - (i) S.O.4117(E) published in Gazette of India dated 29th December, 2017, regarding fixation of use conversion charges on upper residential floors of various markets (Sarojini Nagar Market, Khan Market and Green Part Extension etc.).
 - (ii) S.O.1053(E) published in Gazette of India dated 28th February, 2018, regarding modification in the Unified Building Bye Laws for Delhi 2016 and notified under Section 57 of the Delhi Development Act, 1957 are operative part of Unified Building Bye Laws for Delhi 2016.
- (8) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 3 of 2018)(Compliance Audit Observations)-Union Territories without Legislatures for the year ended March, 2017.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 4 of 2018)-Compliance Audit Observations) for the year ended March, 2017.
- (9) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 20 of the Protection of Human Rights Act, 1993:-
- (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2015-2016.
- (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2015-2016.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Enemy Property (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.256(E) in Gazette of India dated 21st March, 2018 under sub-section (3) of Section 23 of the Enemy Property Act, 1968.
- (12) A copy each of the following Notifications (Hindi and English versions) under Essential Commodities Act, 1955:-
 - (i) S.O.909(E) published in Gazette of India dated 1st March, 2018, fixing the price of 45 kg bag of Urea under sub-clause 1 of clause 3 of the Fertiliser (Control) Order, 1985.
 - (ii) S.O.866(E) published in Gazette of India dated 28th February, 2018, containing corrigendum to the Notification No. S.O.359(E) dated 24th January, 2018.

- (13) A copy of the National Fire Service College, Nagpur, Director (Group 'A' Post) Recruitment (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.62 in Gazette of India dated 20th February, 2018 under article 309 of the Constitution.
- (14) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2015-2016, together with Audit Report thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Report of Standing Committee on Agriculture

Dr. Tapas Mandal presented the Fifty-first Report (Hindi and English versions) (Sixteenth Lok Sabha) of the Standing Committee on Agriculture (2017-18) on the Subject 'Variance in Cost and Quality of Agricultural Tools and Implements being provided to the Farmers under Rashtriya Krishi Vikas Yojana (RKVY) and problems being faced by the Farmers due to Imported Power Tillers - A Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).

5. Report of Standing Committee on Commerce

Shri Subhash Chandra Baheria laid on the Table the 142nd Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by Government on the recommendations/ observations of the Committee contained in its 138th Report on 'Activities and Functioning of Spices Board'.

12.04 P.M.

6. Statement by Minister

The Minister of Home Affairs made a statement on violence during Bharat Bandh on 2 April, 2018.

12.10 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Thota Narasimham, Mekapati Rajamohan Reddy, Y.V. Subba Reddy, P.V. Midhun Reddy, Kinjarapu Ram Mohan Naidu, N.K. Premachandran, Srinivas Kesineni, P. Karunakaran, Mohd. Salim, Smt. Renuka Butta, Sarvashri Jyotiraditya M. Scindia, Jayadev Galla, Asaduddin Owaisi and C.N. Jayadevan. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.17 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 4th April, 2018.)

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, April 4, 2018/Chaitra 14, 1940 (Saka)

No.285

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 521 was listed was absent. However, Minister concerned laid the reply on the Table

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 522–540 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5981–6210 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Science and Engineering Research Board (Secretary, Terms and Conditions of Service and Recruitment) (Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. SERB/RR-Secy/01/2016 in Gazette of India dated 9th March, 2018 under sub-section (3) of Section 4 of the Science and Engineering Research Board Act, 2008.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2017, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
 - (i) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2017 published in Notification No. G.S.R.1534(E) in Gazette of India dated 21st December, 2017.
 - (ii) The Indian Police Service (Pay) Eighth Amendment Rules, 2017 published in Notification No. G.S.R.1535(E) in Gazette of India dated 21st December, 2017.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2017 published in Notification No. G.S.R.1536(E) in Gazette of India dated 21st December, 2017.
 - (iv) The Indian Forest Service (Pay) Eighth Amendment Rules, 2017 published in Notification No. G.S.R.1537(E) in Gazette of India dated 21st December, 2017.

- (v) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2017 published in Notification No. G.S.R.1584(E) in Gazette of India dated 22nd December, 2017.
- (vi) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2017 published in Notification No. G.S.R.1585(E) in Gazette of India dated 22nd December, 2017.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2017 published in Notification No. G.S.R.1586(E) in Gazette of India dated 27th December, 2017.
- (viii) The Indian Forest Service (Pay) Ninth Amendment Rules, 2017 published in Notification No. G.S.R.1587(E) in Gazette of India dated 27th December, 2017.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2017 published in Notification No. G.S.R.1604(E) in Gazette of India dated 29th December, 2017.
- (x) The Indian Police Service (Pay) Ninth Amendment Rules, 2017 published in Notification No. G.S.R.1605(E) in Gazette of India dated 29th December, 2017.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2018 published in Notification No. G.S.R.197(E) in Gazette of India dated 28th February, 2018.
- (xii) The Indian Police Service (Pay) Amendment Rules, 2018 published in Notification No. G.S.R.198(E) in Gazette of India dated 28th February, 2018.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2016-2017.
- (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2016-2017, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2016-2017.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2015-2016 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2015-2016.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

4. Report of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran presented the Eleventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

5. Reports of Standing Committee on Home Affairs

Shri S. Selvakumarachinayan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 210th Report on the Demands for Grants (2018-19) of the Ministry of Development of North Eastern Region.
- (2) 211th Report on The Cyclone Ockhi Its Impact on Fishermen and Damage Caused by it.

12.05 P.M.

6. Statements by Ministers

- *(1) The Minister of State[#] in the Ministry of External Affairs on behalf of Minister of State[®] in the Ministry of External Affairs laid a statement (Hindi and English versions) (i) correcting the reply given on 14 March, 2018 to Unstarred Question No. 3198 by Sarvashri Md. Badaruddoza Khan, Kaushal Kishore, Mohd. Salim and Ramdas C. Tadas, MPs., regarding 'Absconding Businessmen' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of Science and Technology; Minister of Earth Sciences; and Minister of Environment, Forests and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 303rd Report of the Standing Committee on Science and Technology, Environment and Forests on Action Taken by the Government on the recommendations contained in the 295th Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (3) The Minister of Railways; and Minister of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Coal and Steel on Demands for Grants (2017-18), pertaining to the Ministry of Coal.

^{*}At 12.07 P.M.

[#] General (Retd.) V.K. Singh

[®] Shri M.J. Akbar

- (4) The Minister of State (Independent Charge) of the Ministry of Communications; and Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Labour on 'Deployment of Contract/Casual/Sanitation Workers for perennial nature of jobs in MTNL', pertaining to the Department of Telecommunications, Ministry of Communications.
- (5) The Minister of State in the Ministry of External Affairs laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on External Affairs on Demands for Grants (2014-15), pertaining to the Ministry of Overseas Indian Affairs.
 - (ii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on External Affairs on Demands for Grants (2015-16), pertaining to the Ministry of Overseas Indian Affairs.
 - (iii) the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on External Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Overseas Indian Affairs.
 - (iv) the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on External Affairs on Demands for Grants (2013-14), pertaining to the Ministry of Overseas Indian Affairs.
 - (v) the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on External Affairs on 'India's Soft Power Diplomacy including role of Indian Council for Cultural

- Relations (ICCR) and Indian Diaspora', pertaining to the Ministry of External Affairs.
- (vi) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on External Affairs on 'Passport Seva Project-Targets and Achievements', pertaining to the Ministry of External Affairs.
- (vii) the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on External Affairs (15th Lok Sabha) on 'Problems relating to Overseas Indian Marriages: Scheme for providing legal/financial assistance/rehabilitation to Indian Women deserted by their Overseas Indian Spouses', pertaining to the Ministry of External Affairs.

12.08 P.M.

7. Statutory Resolution – Adopted

Shri Shiv Pratap Shukla on behalf of Shri Arun Jaitley moved the following Resolution:-

"In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No. 36/2018-Customs, dated 2nd April, 2018 which seeks to increase the basic customs duty (BCD) on populated, loaded or stuffed printed circuit boards, falling under tariff item 8517 70 10, of the Customs Tariff Act, 1975 from Nil to 10%."

The motion was adopted.

12.09 P.M.

8. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Mekapati Rajamohan Reddy, N.K. Premachandran, Y.V. Subba Reddy, P.V. Midhun Reddy, Thota Narasimham, Srinivas Kesineni, Mohd. Salim, P. Karunakaran, Kinjarapu Ram Mohan Naidu, Smt. Renuka Butta and Shri Jyotiraditya M. Scindia. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.11 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 5th April, 2018.)

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, April 5, 2018/Chaitra 15, 1940 (Saka)

No.286

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 541 was listed was absent. However, Minister concerned laid the reply on the Table

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 542–560 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6211-6440 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
 - (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Tubular Fluorescent Lamps) Regulations, 2018 published in Notification No. BEE/S&L/TFL/63/2017-18 in Gazette of India dated 9th March, 2018.

- (ii) The Energy Conservation Building Code Rules, 2018 published in Notification No. G.S.R.168(E) in Gazette of India dated 13th February, 2018.
- (iii) The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit of Commercial Buildings or Establishments) Regulations, 2018 published in Notification No. B/DC/EA-2017(E) in Gazette of India dated 21st February, 2018.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2016-

- 2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Aircraft (Sixth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.721(E) in Gazette of India dated 29th June, 2017 under Section 14A of the Aircraft Act, 1934.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2016-2017.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2016-2017.
- (12) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (11) above.

- (13) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.3594(E) published in Gazette of India dated 15th November, 2017, declaring highways, mentioned therein, as new National Highways.
 - (ii) S.O.3718(E) published in Gazette of India dated 23rd November, 2017, declaring highways, mentioned therein, as new National Highways.
 - (iii) S.O.3807(E) published in Gazette of India dated 5th December, 2017, declaring new National Highways, mentioned therein, under Bharatmala Pariyojana.
 - (iv) S.O.3808(E) published in Gazette of India dated 5th December, 2017, declaring new National Highways, mentioned therein, under Bharatmala Pariyojana.
 - (v) S.O.3866(E) published in Gazette of India dated 12th December, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (vi) S.O.3867(E) published in Gazette of India dated 12th December, 2017, directing that the National Highways and Infrastructure Development Corporation Limited shall exercise the function relating to the development and maintenance of the stretches, mentioned therein.
 - (vii) S.O.3926(E) published in Gazette of India dated 19th December, 2017, entrusting the stretches of National Highway No. 330 in the State of Uttar Pradesh, to National Highways Authority of India.
 - (viii) S.O.3927(E) published in Gazette of India dated 19th December, 2017, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
 - (ix) S.O.4043(E) published in Gazette of India dated 26th December, 2017, declaring new National Highways, mentioned therein, in the State of Gujarat.

- (x) S.O.4007(E) published in Gazette of India dated 22nd December, 2017, declaring new National Highways, mentioned therein, in the State of Tamil Nadu.
- (xi) S.O.4008(E) published in Gazette of India dated 22nd December, 2017, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xii) S.O.06(E) published in Gazette of India dated 2nd January, 2018, declaring new National Highways, mentioned therein, in the State of Tamil Nadu.
- (xiii) S.O.88(E) published in Gazette of India dated 5th January, 2018, declaring new National Highways, mentioned therein, in the State of Punjab.
- (xiv) S.O.541(E) published in Gazette of India dated 6th February, 2018, declaring new National Highways, mentioned therein, in the State of Maharashtra.
- (xv) S.O.542(E) published in Gazette of India dated 6th February, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xvi) S.O.547(E) published in Gazette of India dated 7th February, 2018, entrusting the stretches, mentioned therein, of National Highway No. 316A to National Highways Authority of India.
- (xvii) S.O.646(E) and S.O.647(E) published in Gazette of India dated 13th February, 2018, entrusting the stretches, mentioned therein, of new National Highways, in the State of Madhya Pradesh to National Highways Authority of India.
- (xviii) S.O.812(E) published in Gazette of India dated 27th February, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.

- (xix) S.O.813(E) published in Gazette of India dated 27th February, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xx) S.O.814(E) published in Gazette of India dated 27th February, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xxi) S.O.896(E) published in Gazette of India dated 1st March, 2018, declaring new National Highways, mentioned therein, in the State of Tamil Nadu.
- (xxii) S.O.897(E) published in Gazette of India dated 1st March, 2018, making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xxiii) S.O.1004(E) published in Gazette of India dated 6th March, 2018, regarding rates of fees to be recovered from the users of National Highway No. 765 in the State of Telangana.
- (xxiv) S.O.1028(E) published in Gazette of India dated 9th March, 2018, regarding rates of fees to be recovered from the users of National Highway No. 3 in the State of Madhya Pradesh.

12.03 P.M.

4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri P.V. Midhun Reddy	15.12.2017 to 05.01.2018
(2)	Shri Neiphiu Rio	15.12.2017 to 05.01.2018
(3)	Shri Tapas Paul	17.07.2017 to 11.08.2017

15.12.2017 to 05.01.2018

29.01.2018 to 05.02.2018; and 05.03.2018 to 07.03.2018

(4) Shri Rayapati Sambasiva Rao

05.03.2018 to 31.03.2018

5. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions):-

- (1) Seventy-third Report regarding review of pending Assurances pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Seventy-fourth Report regarding review of pending Assurances pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (3) Seventy-fifth Report regarding review of pending Assurances pertaining to the Ministry of Commerce and Industry (Department of Commerce).
- (4) Seventy-sixth Report regarding review of pending Assurances pertaining to the Ministry of AYUSH.

6. Action Taken Statement of Standing Committee on Labour

Shri Kaushalendra Kumar laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Labour on Statement showing further action taken by the Government on the Observations/ Recommendations of the Standing Committee on Labour contained in their Thirty-first Report (Sixteenth Lok Sabha) on the Action Taken by the Government on the Observations/ Recommendations contained in their Twenty-fourth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Textiles.

12.09 P.M.

7. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received notices of Motion of No Confidence in the Council of Ministers from Sarvashri Kinjarapu Ram Mohan Naidu, N.K. Premachandran, Thota Narasimham, Y.V. Subba Reddy, Mekapati Rajamohan Reddy, Srinivas Kesineni, P.V. Midhun Reddy, P. Karunakaran, Mohd. Salim, Jyotiraditya M. Scindia and Mallikarjun Kharge. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats."

The notices could not be brought before the House as it was not in order.

12.11 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 6th April, 2018.)

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, April 6, 2018/Chaitra 16, 1940 (Saka)

No.287

11.00 A.M.

1. Starred Questions

Member asked Starred Question No. 561. The Minister concerned laid the reply on the Table. Replies to Starred Question Nos. 562–580 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6441–6670 were laid on the Table.

3. Observation by the Speaker

The Speaker made the following observation:-

"Today is the last day. We have to take No Confidence Motion also. If you are not ready to take them, then I will adjourn the House . . .

. . . I want to take No Confidence Motion, but you do not want to run the House . . . $\!\!\!^{\text{\tiny "}}$

The notices could not be brought before the House as it was not in order.

11.04 A.M.

4. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Fourteenth Session of the Sixteenth Lok Sabha.

11.13 A.M.

5. National Song

The National Song was played.

11.15 A.M.

(Lok Sabha adjourned sine-die at 11.15 A.M.)